



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.202/2024/EZ
(Earlier O. A. No. 1064/2024/PB)

In The Matter of:

News Item titled "Microplastic in West Bengals Digha and Odisha's Puri sea water at alarming levels" Appearing in the Times of India dated 04.08.2024

... Suo Motto

Versus

The State of West Bengal & Ors.

... Respondent(s)

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 07,
THE DISTRICT MAGISTRATE & COLLECTOR, PURBA MIDNAPORE

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28 APR 2025

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	collectively annexed herewith		
3.	Photocopies of the Letter dated 03.03.2025 written by the Executive Officer Digha Shankarpur Development Authority to the Additional District Magistrate (Land Reforms) Purba Medinipur along with the Deed of Agreement entered between the Digha Shankarpur Development Authority and Pradip Kumar Das are collectively annexed herewith	'R-2'	85-97
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Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

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(M): 9007035534



28 APR 2025

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28 APR 2025

BEFORE THE NOTARY
GOVERNMENT OF INDIA



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 07,
THE DISTRICT MAGISTRATE & COLLECTOR, PURBA MIDNAPORE

I, Purnendu Kumar Maji, Son of Mihir Kumar Maji, aged about 57 years, by faith -Hindu, by occupation - Government Service, presently posted as the District Magistrate & Collector, Purba Medinipur having office at Village: Ganapatnagar, P.O.- Uttar Sonamui, P.S.- Tamluk, District-



Purba Medinipur, Pin- 721648, do hereby solemnly declare and say as follows:-

1. That I am presently posted as the District Magistrate & Collector, Purba Medinipur and I have made myself well acquainted with the facts and circumstances of the instant case and have gone through the documents and reports pertaining to the subject matter of the instant Original Application and I am authorized and competent to affirm the instant counter affidavit before the Hon'ble Tribunal.
2. That this original application was registered on the basis of a news paper report appearing in the Times of India dated 04.08.2024 and taken up suo motto by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and subsequently transferred to the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That this Counter Affidavit is being filed in compliance to the Solemn Order dated 14.08.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

4. The instant original application relates to alarming level of microplastics found in the coastal waters and sediments of Digha in West Bengal and Puri in Odisha. Moreover a recent study by Centre's Science and Engineering Research Board has raised serious concern about the impact of microplastics at marine life as well as on the health of millions of visitors.



28 APR 2025

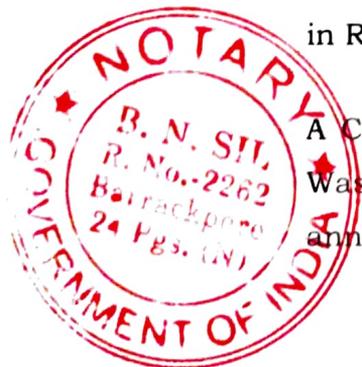


5. The news item on the basis of which this original application has been taken up also states that the presence of microplastics also pose a great threat to the delicate marine eco system and also on the health of human beings in as much as micro plastics can enter the food chain.

The news item further explains that microplastics are tiny plastic particles less than 5mm in size, originating from stuff like polythene bags, bottles, microbeads in personal care products, cigarette filter tips, synthetic fabrics, vehicle tyres, industrial waste, fishing gear and paints.

6. That apparently it indicates violation of the provision of Plastic Waste Management (Amendment Rules) 2022, The Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986.
7. That in this regard it is stated that as per Rule 6 (1) of the Plastic Waste Management Rules, 2016, the responsibility of the Local body has been stated which includes that every local body shall be responsible for development and setting up of infrastructure for segregation, collection storage, transportation, processing and disposal of plastic waste either on its own or by engaging agencies.
8. That the responsibility of the Gram Panchayets have been detailed in Rule 7 of the Plastic Waste Management Rules, 2016.

A Copy of the Plastic Waste Management Rules, 2016 and Plastic Waste Management (Amendment) Rules, 2022 are collectively annexed herewith and marked with the letter 'R-1'.





9. That vide letter dated 03.03.2025 the Executive Officer of the Digha Shankarpur Development Authority & Special Officer, Urban Development and Municipal Affairs department, Government of West Bengal has informed the Additional District Magistrate (Land Reforms) Purba Medinipur inter alia regarding the measures taken regarding regular practice for waste collection at sea beach area, hotels and market complex and bleaching of drains to prevent mosquito fertilization.

The letter also states that the Digha Shankarpur Development Authority has also engaged one agency namely Mr Pardip Kumar Das who is specially engaged at sea beach area from Digha Border to Digha Mohana for cleaning of waste. The agency has engaged manpower in the said are for picking of waste so as to prevent the same from reaching the sea and thereafter the same are transferred to processing plants for treatment.

Apart from that various other measures have been taken to prevent plastic pollution by the Digha Shankarpur Development Authority.

Photocopies of the Letter dated 03.03.2025 written by the Executive Officer Digha Shankarpur Development Authority to the Additional District Magistrate (Land Reforms) Purba Medinipur along with the Deed of Agreement entered between the Digha Shankarpur Development Authority and Pradip Kumar Das are collectively annexed herewith and marked with the letter 'R-2'.



That the Purba Medinipur Police have registered various cases against the wrong doers as per provisions of BNS, 2023 and the Environment (Protection) Act, 1986 with regard to pollution caused due to use of Single Used Plastic

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Photocopy containing the details of the various F.I.Rs' within Purba Medinipur are annexed herewith and marked with the letter 'R-3'.

11. That as per the Plastic Waste Management Rules, 2016 the duty is cast upon the State Pollution Control Board/ State Pollution Control Committee and the local bodies /Gram panchayet for implementation of the provisions of above rules.
12. That with respect to the implementation of the Plastic Waste Management Rules, 2016 it is submitted that as per Rule 16 of the Plastic Waste Management Rules, 2016 the State Level Monitoring Committee has been constituted for effective monitoring for implementation of the Plastic Waste Management Rules, 2016 and Rule 17 of the Plastic Waste Management Rules, 2016 it is the duty of the every person engaged in recycling or processing of plastic waste to prepare and submit annual report to the local body concerned under intimation to the State Pollution Control Board or the State Pollution Control Committee.
13. That the deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit as may required/or directed by the Hon'ble Tribunal for the smooth adjudication of the instant Original Application.



28 APR 2025



14. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Sibojyoti Chakrabarti
Advocate 28.04.2025
State of West Bengal

Purnendu Kumar Maji
Deponent

District Magistrate
Purba Medinipur



SOLEMNLY AFFIRMED
&
DECLARED BEFORE ME
ON.....

28 APR 2025

BHOLANATH SIL
NOTARY-P/NO-2262
GOVT. OF INDIA

28 APR 2025



VERIFICATION:

I, the deponent herein do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as per records available in the office and I believe that nothing material has been concealed there from.

u/m) Verified at Kolkata on the *28th* Day of April, 2025.

Identified by me

Sibajyoti Chakrabarti
Advocate *28.04.2025*
State of West Bengal

Purnendu Kumar Maji
Deponent

District Magistrate
Purba Medinipur



28 APR 2025

Amazone - 'R-1'

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[Published in the Gazette of India, Part-II, Section-3, Sub-section (i)]
Ministry of Environment, Forest and Climate Change

Notification

New Delhi, the 18th March, 2016

G.S.R 320(E).— Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, Therefore, in exercise of the powers conferred by sections 3,6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.-(1)These rules shall be called the Plastic Waste Management Rules, 2016.

(1) Save as otherwise provided in these rules, they shall come into force on the date of their



publication in the Official Gazette.

2. **Application.-(1)** These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. **Definitions.-** In these rules, unless the context otherwise requires.-

- (a) **“Act”** means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) **“brand owner”** means a person or company who sells any commodity under a registered brand label.
- (c) **“carry bags”** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.
- (d) **“commodity”** means tangible item that may be bought or sold and includes all marketable goods or wares;
- (e) **“compostable plastics”** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;
- (f) **“consent”** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);
- (g) **“disintegration”** means the physical breakdown of a material into very small fragments;
- (h) **“extended producer’s responsibility ”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;
- (i) **“food-stuffs”** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;

- (j) **“facility”** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- (k) **“importer”** means a person who imports or intends to import and holds an Importer - Exporter Code number, unless otherwise specifically exempted.
- (l) **“institutional waste generator”** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- (m) **“manufacturer”** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- (n) **“multilayered packaging”** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- (o) **“plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- (p) **“plastic sheet”** means Plastic sheet is the sheet made of plastic;
- (q) **“plastic waste”** means any plastic discarded after use or after their intended use is over;
- (r) **“prescribed authority”** means the authorities specified in rule 12;
- (s) **“producer”** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (i) **“recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (t) **“registration”** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;

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- (u) **“street vendor”** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- (v) **“local body”** means urban local body with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- (w) **“virgin plastic”** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
- (x) **“waste generator”** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;
- (y) **“waste management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
- (z) **“waste pickers”** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. **Conditions.-** (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

- a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as “List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water”, as amended from time to time;
- b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets



- impair the functionality of the product;
- e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
 - f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
 - g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
 - h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
 - i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

5. Plastic waste management.- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-

- (a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
- (b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- (c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- (d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.



6. Responsibility of local body.- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stakeholders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and
- (g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat.- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- (b) creating awareness among all stakeholders about their responsibilities; and
- (c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator.- (1) The waste generator shall.-

- (a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.
- (b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies



appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners.- (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or



multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

10. Protocols for compostable plastic materials.-Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling.-(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-

- (a) name, registration number of the manufacturer and thickness in case of carry bag;
- (b) name and registration number of the manufacturer in case of multilayered packaging; and
- (c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

12. Prescribed authority.-(1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the



provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State or a Union Territory.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer,- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

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(6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.

(7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration.

(8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Explicit pricing of carry bags.- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste



management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

16. State Level Monitoring Committee.- (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely;-

- | | | |
|-----|---|--------------|
| (a) | the Secretary, Department of Urban Development | - Chairman |
| (b) | Director from State Department of Environment | - Member |
| (c) | Member Secretary from State Pollution Control Board
or Pollution Control Committee | - Member |
| (d) | Municipal Commissioner | - Member |
| (e) | one expert from Local Body | - Member |
| (f) | one expert from Non-Governmental
involved in Waste Management | - Member |
| (g) | Commissioner, Value Added Tax or his nominee,
Member | - |
| (h) | Sales Tax Commissioner or Officer | - Member |
| (i) | representative of Plastic Association,
Drug Manufacturers Association,
Chemical Manufacturers Association | - Member |
| (j) | one expert from the field of Industry | - Member and |
| (k) | one expert from the field of academic institution | - Member |
| (l) | Director , Municipal Administration- Convener | |

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.



(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

Schedule-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test



FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2015

1. Producers

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power	



	generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	(a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
	(b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

II Brand Owners:

PART – A GENERAL		
1.	Name, address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union	

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	territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (c) Total quantum of waste generated (d) Mode of storage within the plant (d) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
Name and Signature		
Designation		
Date :		
Place :		



FORM - II
[see rule 13 (3)]

**APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN
PROCESSING OR RECYCLING OF PLASTIC WASTE**

1.	Name and Address of the unit				
2.	Contact person with designation, Tel./Fax /email				
3.	Date of commencement				
4.	No. of workers (including contract labour)				
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization ; valid up to			
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.			
7.	Products and installed capacity of production (MTA)	Products		Installed capacity	
8.	Waste Management:	S No	Type	Category	Qty.
	a. Waste generation in processing plastic-waste	(i)			
		(ii)			
		(iii)			
	b. Waste Collection and transportation (attach details)				
c. Waste Disposal details	S No	Type	Category	Qty	
	(i)				



		(ii)			
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC				
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)				
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	(i) Name (ii) Quantity required /year			
10.	Occupational safety and health aspects	Please provide details of facilities			
11.	Pollution Control Measures				
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details			
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No			
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No			
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No			
12.	Any other relevant information including fire or accident mitigative measures				
13.	List of enclosures as per rule				

Name and Signature

Designation

Date :

Place :



FORM - III
[See rules 13(4)]

APPLICATION FOR REGISTRATION FOR MANUFACTURERS of plastic raw materials

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2011

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
		Name and Signature
		Designation
Date :		
Place :		



Form - IV

[See rules 17 (1)]

**Format of Annual Report by Operator of plastic waste processing or recycling Facility
to the Local Body**

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated :

Place:



Form - V
[See rules 17(2)]

**FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE
SUBMITTED BY THE LOCAL BODY**

Period of Reporting:

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	



(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	<p>Details of each of facilities used for processing and disposal of plastic waste</p> <p>Facility-I</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p> <p>Facility-II</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)</p>	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Signature of CEO or Municipal Commissioner or
Executive Officer or Chief Officer

Date:

Place:

Form-VI

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR ... ANNUAL
REPORT Format

Name of the SPCB or PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. Of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[F.No. 17-2/2001-HSMD]

Bishwanath Sinha
Joint Secretary to Government of India



[Published in the Gazette of India, Part-II, Section-3, Sub-section (i)]
 Ministry of Environment, Forest and Climate Change

Notification

New Delhi, the 18th March, 2016,
 as amended 27th March, 2018,

G.S.R 320(E). — Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, Therefore, in exercise of the powers conferred by sections 3,6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely: -

1. Short title and commencement. –

- (1) These rules shall be called the Plastic Waste Management (**Amendment**) Rules, 2018
- (2) They shall come into force on the date of their publication in the Official Gazette.



2. **Application.** - (1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. **Definitions.** - In these rules, unless the context otherwise requires. -

a. **“Act”** means the Environment (Protection) Act, 1986 (29 of 1986);

ab. **“alternate use”** means use of material for a purpose other than for which it was conceived, which is beneficial because it promotes resource efficiency;

b. **“brand owner”** means a person or company who sells any commodity under a registered brand label;

c. **“carry bags”** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use;

d. **“commodity”** means tangible item that may be bought or sold and includes all marketable goods or wares;

e. **“compostable plastics”** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;

f. **“consent”** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);

g. **“disintegration”** means the physical breakdown of a material into very small fragments;

ga. **“energy recovery”** means energy recovery from waste that is conversion of waste material into usable heat, electricity or fuel through a variety of processes including combustion, gasification, pyrolysis, anaerobic digestion & landfill gas recovery”;

h. **“extended producer’s responsibility”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;



- i. **“food-stuffs”** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;
- j. **“facility”** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- k. **“importer”** means a person who imports or intends to import and holds an Importer - Exporter Code number, unless otherwise specifically exempted.
- l. **“institutional waste generator”** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- m. **“local body”** means urban local body with different nomenclature such as municipal corporation, municipality, nagar palika, nagar nigam, nagar panchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- n. **“manufacturer”** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- o. **“multi-layered packaging”** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalized layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- p. **“plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- q. **“plastic sheet”** means Plastic sheet is the sheet made of plastic;
- r. **“plastic waste”** means any plastic discarded after use or after their intended use is over;
- s. **“prescribed authority”** means the authorities specified in rule 12;
- t. **“producer”** means persons engaged in manufacture or import of carry bags or multi-layered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multi-layered packaging for packaging or wrapping the commodity;



- u. **"recycling"** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
 - v. **"registration"** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;
 - w. **"street vendor"** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
 - x. **"virgin plastic"** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
 - y. **"waste generator"** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments which generate plastic waste;
 - z. **"waste management"** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
 - aa. **"waste pickers"** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.
- 4. Conditions. (1)-** The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multi-layered packaging, shall be subject to the following conditions, namely: -
- a. Carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colorants which are in conformity with Indian Standard: IS 9833:1981 titled as "List of pigments and colorants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
 - b. Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
 - c. Carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
 - d. Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;



- e. The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
 - f. Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
 - g. Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
 - h. The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
 - i. Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.
- 5. Plastic waste management:** - The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under: -
- a. Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
 - b. Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with;
 - c. Thermo set plastic waste shall be processed and disposed of as per the guidelines issued from time to time by the Central Pollution Control Board; and
 - d. The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.
- 6. Responsibility of local body.** - (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.
- (2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely: -



- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
 - (b) ensuring that no damage is caused to the environment during this process;
 - (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
 - (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
 - (e) creating awareness among all stake holders about their responsibilities;
 - (f) engaging civil societies or groups working with waste pickers; and
 - (g) ensuring that open burning of plastic waste does not take place.
- (3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India;
- (4) The local body to frame bye-laws incorporating the provisions of these rules.
- 7. Responsibility of Gram Panchayat.** - Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely, -
- a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
 - b) creating awareness among all stakeholders about their responsibilities; and
 - c) ensuring that open burning of plastic waste does not take place
- 8. Responsibility of waste generator.** - (1) The waste generator shall. -
- a. Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time;
 - b. Not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
- (2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency;

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- (3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.; and
- (4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multi-layered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners. –

- 1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned;
- 2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter;
- 3) **Manufacture and use of multi-layered plastic which is non - recyclable or non - energy recoverable or with no alternate use of plastic if any should be phased out in Two years time;**
- 4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration;
- 5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multi-layered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees; and
- 6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multi-layered packaging.



10. Protocols for compostable plastic materials. -Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling. -(1) Each plastic carry bag and multi-layered packaging shall have the following information printed in English namely, -

- a. name, registration number of the manufacturer and thickness in case of carry bag;
- b. name and registration number of the manufacturer in case of multi-layered packaging; and
- c. name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard: IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

12. Prescribed authority. –

- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;
- (2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to



waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging;

- (3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging in the rural area of the State or a Union Territory; and
- (4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer, -

1. No person shall manufacture carry bags or recycle plastic bags or multi-layered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;
2. **Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to**
 - i. **“The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories”;** or
 - ii. **“The Central Pollution Control Board, if operating in more than two States or Union Territories”.**
3. Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.
4. Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.
5. The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.



6. The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system;
7. On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration;
8. Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects;
9. The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years;
10. State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes; and
11. Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors-

1. Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules;
2. Every retailers or street vendors selling or providing commodities in, plastic carry bags or multi-layered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Shall be deleted, as amended 2018

- 16. State Level Monitoring Committee.** - (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely; -

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- | | | |
|---|--|-----------|
| a | The Secretary, Department of Urban Development | Chairman, |
| b | Director from State Department of Environment | Member, |
| c | Member Secretary from State Pollution Control Board
or Pollution Control Committee | Member, |
| d | Municipal Commissioner | Member, |
| e | One expert from Local Body | Member, |
| f | One expert from Non-Governmental involved in Waste Management | Member, |
| g | Commissioner, Value Added Tax or his nominee, | Member, |
| h | Sales Tax Commissioner or Officer | Member, |
| i | Representative of Plastic Association, Drug Manufacturers
Association, Chemical Manufacturers Association | Member, |
| j | One expert from the field of Industry | Member, |
| k | One expert from the field of academic institution | Member & |
| l | Director, Municipal Administration | Convener |

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

- 17. Annual reports.** – (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year;
- (2) Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year;
- (3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year; and
- (4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

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SCHEDULE-I
[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory – scale Test.

FORM - I
[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or BRAND OWNERS

From:

..... (Name and full address of the occupier)

To

The Member Secretary,
..... Pollution Control Board or Pollution Control Committee

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016, as amended 2018.

I-PRODUCERS

PART – A (GENERAL)	
1	a. Name and location of the unit
	b. Address and Contact number
	c. Registration required for manufacturing of:
	(i) Carry bags; (a) petro- based, (b) Compostable
	(ii) Multi-layered plastics
	d. Manufacturing capacity
	e. In case of renewal, previous registration number and date of registration
2	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.
3(a)	Total capital invested on the project
(b)	Year of commencement of production
4(a)	List and quantum of products and by-products
(b)	List and quantum of raw materials used
5	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.
6	Status of compliance with these rules- Thickness – fifty microns (Yes/No)
PART – B (PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS)	
7	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974? If yes, attach a copy.
8	Does the unit have a valid consent under the Air (Prevention and control of Pollution) Act, 1981? If yes, attach a copy.
PART – C (PERTAINING TO WASTE)	
9	Solid Wastes or rejects: a) Total quantum of waste generated b) Mode of storage within the plant c) Provision made for disposal of wastes
10	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multi-layered packaging
11	Attach or provide list of personnel or Brand Owners to whom the products will be supplied
12	Action plan on collecting back the plastic wastes
Date:	Name and Signature
Place:	Designation

II - BRAND OWNERS



PART - A (GENERAL)	
1	Name, Address and Contact number
2	In case of renewal, previous registration number and date of registration
3	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy
4(a)	Total capital invested on the project.
(b)	Year of commencement of production
5(a)	List and quantum of products by-products
(b)	List and quantum of raw materials used
PART - B (PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS)	
6	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974? If yes, attach a copy.
7	Does the unit have a valid consent under the Air (Prevention and control of Pollution) Act, 1981? If yes, attach a copy.
PART - C (PERTAINING TO WASTE)	
8	Solid Wastes or rejects: a) Total quantum of waste generated b) Mode of storage within the plant c) Provision made for disposal of wastes
9	Attach or Provide list of person supplying plastic material
10	Action plan on collecting back the plastic wastes
Date: Place:	Name and Signature Designation

FORM – II
[SEE RULE 13 (3)]



Application Form for Registration of Units Engaged in Processing or Recycling of Plastic Waste

1	Name and Address of the unit				
2	Contact person with designation, Tel./Fax /email				
3	Date of commencement				
4	No. of workers (including contract labour)				
5	Consent Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization; valid up to			
6	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.			
7	Products and installed capacity of production (MTA)	Products		Installed capacity	
8	Waste Management:	S. No.	Type	Category	Qty.
	a. Waste generation in processing plastic-waste	i			
		ii			
	b. Waste Collection and transportation (attach details)				
	c. Waste Disposal details	S. No.	Type	Category	Qty.
		i			
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC				
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)				
9	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	i. Name ii. Quantity required /year			
10	Occupational safety and health aspects	Please provide details of facilities			
11	Pollution Control Measures	If Yes, please furnish details			
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluents.				
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No			
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No			
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No			
12	Any other relevant information including fire or accident mitigative measures				
13	List of enclosures as per rule				
Date: Place:		Name and Signature Designation			

[SEE RULES 13(4)]

**APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF
PLASTIC RAW
MATERIALS**

From:

.....
(Name and full address of the
 occupier)

To

The Member Secretary,
 Pollution Control Board or Pollution Control
 Committee

.....

Sir,

I/We hereby apply for registration under the Plastic Waste
 Management Rules, 2011

PART - A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
<div style="display: flex; justify-content: space-between;"> <div style="width: 30%;"> Date: Place: </div> <div style="width: 60%; text-align: right;"> Name and Signature Designation </div> </div>		

Form - IV
[SEE RULES 17 (1)]



**FORMAT OF ANNUAL REPORT BY OPERATOR OF PLASTIC WASTE PROCESSING
OR
RECYCLING FACILITY TO THE LOCAL BODY**

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address – Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	
Dated: Place:		Signature of Operator

Form - V
[SEE RULES 17(2)]

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**FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE
SUBMITTED BY THE LOCAL BODY**

Period of Reporting:

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometres	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste Facility-I i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)	

	Facility-II i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constraints, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Date:

Signature of CEO/Municipal Commissioner or
Executive Officer/Chief Officer

Place:



करते हुए, उक्त नियम के नियम 5 के उप-नियम (3) के खंड (क) के तहत नोटिस की आवश्यकता को लोक हित में समाप्त करने के पश्चात्, एतद् द्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (दूसरा संशोधन) नियम, 2021 है।
(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में, नियम 4 में, उप-नियम (1) में, खंड (ख) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात् :-

“(ख) पुनर्चक्रित प्लास्टिक से निर्मित कैरी बैगों या पुनर्चक्रित प्लास्टिक से निर्मित उत्पादों का उपयोग तत्काल खाने या पीने योग्य खाद्य पदार्थों के भंडारण, वहन, प्रबंधन या पैकिंग के लिए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) के तहत उपयुक्त मानकों और समुचित विनियमन के संबंध में जारी अधिसूचना के अधीन किया जा सकता है;”।

टिप्पण: मूल नियमों को अधिसूचना संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा भारत के राजपत्र में प्रकाशित किया गया था और तत्पश्चात् अधिसूचना संख्या सा.का.नि. 285 (अ), तारीख 27 मार्च, 2018 द्वारा संशोधित किया गया था और उसमें अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 571 (अ), तारीख 12 अगस्त, 2021 द्वारा किया गया।

[फा.सं. 17/17/2021-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 17th September, 2021

G.S.R. 647(E).—Whereas, the Plastic Waste Management Rules, 2016 were notified by the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 320 (E), dated the 18th March, 2016;

Whereas clause (b) of sub-rule (1) of rule 4 of the said rules provides that carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;

Whereas, Food Safety and Standards Act, 2006 (34 of 2006) is an Act to consolidate the laws relating to food and to establish the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto;

Now therefore, in exercise of powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule in public interest, hereby makes the following rules to further amend the Plastic Waste Management Rules, 2016, namely:-

- (1) These rules may be called the Plastic Waste Management (Second Amendment) Rules, 2021.
(2) They shall come into force on the date of their publication in the Official Gazette.
- In the Plastic Waste Management Rules, 2016, in rule 4, in sub-rule (1), for clause (b), the following clause shall be substituted, namely: -



“(b) carry bags made of recycled plastic or products made of recycled plastic can be used for storing, carrying, dispensing, or packaging ready to eat or drink food stuff subject to the notification of appropriate standards and regulation under the Food Safety and Standards Act, 2006 (34 of 2006) by the Food Safety and Standards Authority of India;”.

Note: The principal rules were published in the Gazette of India, vide number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R 285 (E), dated the 27th March, 2018 and last amended vide notification number G.S.R. 571 (E), dated the 12th August, 2021.

[F. No. 17/17/2021 -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words “as per guidelines issued under these rules from time to time”, the words “as per guidelines specified in SCHEDULE – II” shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

‘SCHEDULE-II

[See Rule 9 (1)]

Guidelines on Extended Producer Responsibility for Plastic Packaging

1. Background:

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as ‘The Ministry’), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) **“Biodegradable plastics”** means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) **“Brand Owner”** means a person or company who sells any commodity under a registered brand label or trade mark;

(c) **“Carry Bags”** (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) **“End of Life disposal”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) **“Extended Producer Responsibility”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) Category I

Rigid plastic packaging;

(ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

6. Registration:

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q 1 \text{ (in MT)} = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise, as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging
(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q 2 \text{ (in MT)} = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging
(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

$$Q\ 3\ (\text{in MT}) = A + B$$

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

Year 2022-23	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 70 %	70 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed	Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals

Example 2:

Year 2024-25	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%	Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 3:

Year 2028-29	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %	Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Reuse**[Refer Clause 7.4 (b)]****Example 4:**

Year 2025 – 26 (Minimum obligation for reuse comes into effect)	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or	15 MT

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

Use of recycled plastic content**[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
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नई दिल्ली, बृहस्पतिवार, अप्रैल 27, 2023/वैशाख 7, 1945
NEW DELHI, THURSDAY, APRIL 27, 2023/VAISAKHA 7, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 27 अप्रैल, 2023

सा.का.नि. 318(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) तारीख 18 मार्च, 2016 की अधिसूचना संख्या सा.का.नि. 320 (अ) के अधीन अधिसूचित किए गए थे;

और, उक्त नियमों की अनुसूची II में विनिर्दिष्ट दिशा-निर्देशों के अधीन केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किए गए केंद्रीकृत ऑनलाइन पोर्टल पर रजिस्ट्रीकरण कराते समय, निकायों को कंपनी की पैन संख्या, जीएसटी संख्या, सीआईएन संख्या तथा प्राधिकृत व्यक्ति अथवा प्रतिनिधि की आधार संख्या और पैन संख्या एवं यथापेक्षित अन्य आवश्यक सूचना उपलब्ध करानी होगी;

और, सुशासन (सामाजिक कल्याण, नवाचार, ज्ञान) के लिए आधार अधिप्रमाणन नियम, 2020 के नियम 5 के साथ पठित आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 4 की उप-धारा (4) के खंड (ख) के उप-खंड (ii) के अनुसरण में इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय ने पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उक्त दिशानिर्देशों के पैरा 6 के उप-पैरा(1) के खंड (क) में विनिर्दिष्ट किए गए अनुसार, केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर, हां/नहीं अधिप्रमाणन सुविधा का उपयोग करते हुए, उत्पादकों, आयातकों, ब्रांड स्वामियों और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं के रूप में निवासियों के रजिस्ट्रीकरण करने के प्रयोजन से, स्वैच्छिक आधार पर आधार अधिप्रमाणन करना अनुज्ञात किया है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने हेतु निम्नलिखित नियम बनाती है अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2023 है।

(2) ये राजपत्र में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) के नियम 10 के, उपनियम (5) में, उपबंध में, दोनों स्थानों पर आने वाले '2023' अंकों के स्थान पर, क्रमशः '2024' अंक रखे जाएंगे।

3. उक्त नियमों के, नियम 11 के, उप नियम (1) में, खंड (क) में, उप-खंड (iii) के पश्चात्, निम्नलिखित खंड अंतस्थापित किया जाएगा, अर्थात् :- "ठोस प्लास्टिक पैकेजिंग के लिए"

4. उक्त नियमों के, नियम 13 में,-

(i) उप-नियम (2) में, "या रजिस्ट्रीकरण के नवीकरण के लिए" शब्दों का लोप किया जाएगा;

(ii) उप-नियम (9) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:-

"9 (क) इस नियम के अधीन अनुदत्त किया गया रजिस्ट्रीकरण विद्यमान विस्तारित उत्पादक उत्तरदायित्व रजिस्ट्रीकरण के अधीन उत्पादकों, आयातकों और ब्रांड स्वामियों के अनुरोध पर ही परिवर्तित किया जाएगा,

(ख) इस नियम के अधीन प्रदान किया गया रजिस्ट्रीकरण एक वर्ष की अवधि के लिए वैध होगा, जब तब कि वापस, निलंबित या रद्द न किया जाए और तदुपरांत तीन वर्ष के लिए अनुदत्त किया जाएगा।"

5. उक्त नियमों की, अनुसूची II में,-

(i) पैरा 6 में खंड (6.6) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

" 6.6 रजिस्ट्रीकरण कराते समय इकाईयों को कंपनी के मामले में पैन संख्या, जीएसटी संख्या, सीआईएन संख्या देनी होगी, और निकाय आधार संख्या दे सकेंगे, और प्राधिकृत व्यक्ति या प्रतिनिधि की पैन संख्या और यथा अपेक्षित कोई अन्य आवश्यक सूचना प्रदान करनी होगी।"

(ii) पैरा 10 में, खंड (10.6) में, निम्नलिखित उपबंध अंतस्थापित किया जाएगा, अर्थात् :-

"परंतु, वित्तीय वर्ष 2022-23 के लिए वार्षिक विवरणी फाइल करने की अंतिम तारीख 31 अक्टूबर 2023 होगी।"

(iii) पैरा 11 में, खंड (11.2) में, निम्नलिखित उपबंध अंतस्थापित किया जाएगा, अर्थात् :-

"परंतु वित्तीय वर्ष 2022-23 के लिए वार्षिक विवरणी फाइल करने की अंतिम तारीख 31 जुलाई 2023 होगी।"

[फा. सं. 12/31/2023-एचएसएम]

नरेश पाल गंगवार अपर सचिव

टिप्पणी : मूल नियम भारत के राजपत्र में, संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तदनंतर इनमें अधिसूचना संख्या सा.का.नि. 285 (अ), तारीख 27 मार्च, 2018, अधिसूचना संख्या सा.का.नि. 571 (अ), तारीख 12 अगस्त, 2021, अधिसूचना संख्या सा.का.नि. 647 (अ), तारीख 17 अगस्त, 2021 के द्वारा संशोधन किया गया था और इनमें अधिसूचना संख्या सा.का.नि. 133 (अ), तारीख 16 फरवरी, 2022 द्वारा और संशोधन किया गया तथा अधिसूचना संख्या सा.का.नि. 522 (अ), तारीख 6 जुलाई 2022 द्वारा अंतिम संशोधन किया गया था।



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th April, 2023

G.S.R. 318(E).—Whereas, the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules) were notified *vide* notification number G.S.R. 320 (E), dated the 18th March, 2016;

And Whereas, while registering on the centralized online portal developed by the Central Pollution Control Board, *vide* the guidelines specified in Schedule II of the said rules, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

And Whereas in pursuance of sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020, the Ministry of Electronics and Information Technology has allowed the Ministry of Environment, Forest & Climate Change, to perform Aadhaar authentication on voluntary basis, for the purpose of registration of residents as producers, importers, Brand owners and plastic Waste processors, using Yes/no authentication facility, on the centralized portal developed by the Central Pollution Control Board, as specified in clause (a) of sub-para (1) of para 6 of the said guidelines.

Now, therefore, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the ,

Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. Short title and commencement.- (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2023.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules), in rule 10, in the sub-rule (5), in the provision, for the figures "2023" occurring at both places, the figures "2024" shall respectively be substituted.

3. In said rules, in rule 11, in sub-rule (1), in clause (a), after sub-clause (iii) , the following clause shall be inserted, namely:- " for rigid plastic packaging "

4. In the said rules, in rule 13,-

(i) in sub-rule (2), the words "or for renewal of registration" shall be omitted;

(ii) for sub-rule (9), the following sub-rule shall be substituted, namely :-

"9(a) The registration granted under this rule shall be changed only on the request of Producers, Importers & Brand owners, under the existing Extended Producer Responsibility registration ,

(b) The registration granted under this rule shall be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years."

5. In the said rules, in Schedule II,-

(i) in paragraph 6 for clause (6.6), the following clause shall be substituted, namely :-

"6.6 While registering, the entities shall have to provide PAN Number, GST Number, CIN Number **in case of company**, and the entities may provide Aadhar Number, and shall provide PAN Number of authorized person or representative and any other necessary information as required."

(ii) in paragraph 10, in clause (10.6), the following provision shall be inserted, namely :-

"Provided that the last date for filing of annual returns shall be the 31st October 2023 for the financial year 2022-2023.

(iii) In paragraph 11, in clause (11.2), the following provision shall be inserted, namely :-

"Provided that the last date for filing of annual returns shall be the 31st July 2023 for the financial year 2022-2023.

[F. No. 12/31/2023-HSM]

NARESH PAL GANGWAR , Addl. Secy.

Note: The principal rules were published in the Gazette of India, *vide* number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended, *vide* notification number G.S.R 285 (E), dated the 27th March, 2018, *vide* notification number G.S.R. 571 (E), dated the 12th August, 2021, *vide* notification number G.S.R. 647(E), dated the 17th August, 2021, further amended *vide* notification number G.S.R. 133 (E), dated the 16th February 2022 and last amended, *vide* notification number G.S.R. 522 (E), dated the 6th July 2022.



भारत का राजपत्र

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

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NEW DELHI, THURSDAY, JULY 7, 2022/ASHADHA 16, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 जुलाई, 2022

सा.का.नि. 522(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए प्रारूप नियम अधिसूचना सं. सा.का.नि. 22(अ) तारीख 18 जनवरी, 2022 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में तारीख 18 जनवरी, 2022 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से जिनकी प्रभावित होने की संभावना उक्त प्रारूप नियमों को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराई गई थी जिसके साथ दिनों के भीतर आपत्तियां और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 18 जनवरी, 2022 को उपलब्ध कराई गई;

और, उपरोक्त अवधि के भीतर प्राप्त आपत्तियों एवं सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थातः-

1. संक्षिप्त नाम और प्रारंभ:- (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (द्वितीय संशोधन) नियम, 2022 है।

(2) वे राजपत्र में अपने प्रकाशन की तारीख से प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसके पश्चात् उक्त नियम कहा गया है), नियम 3 में,-

(i) खंड (कख) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

'(कग) "जैव-अवक्रमणीय प्लास्टिकों" से, कंपोस्टेबल प्लास्टिक के सिवाय ऐसे प्लास्टिक अभिप्रेत है, जो केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणित और भारतीय मानके ब्यूरो के अधिकांशतः मानकों का अनुपालन करते हुए, किन्हीं माइक्रो प्लास्टिकों, या स्पष्ट रूप से दृश्य या अलग करने योग्य या विषाक्त अवशेष, जिनका पर्यावरण पर प्रतिकूल प्रभाव पड़ता है, छोड़े बिना, परिवेशी पर्यावरणीय (स्थलीय या जलीय) दशाओं के अधीन जैविक प्रक्रियाओं द्वारा अवक्रमित हो जाता है-';

(ii) खण्ड (ख) में, "ब्रांड लेवल्स;" शब्द, के पश्चात् "और ट्रेडमार्क।" शब्द अंतःस्थापित किया जाएगा;

(iii) खंड (ग) में "अर्थात् तैयार की गई थैलियां" शब्दों से पूर्व "(अनुसूची-2 में दिए गए खंड (5.1) (ii) - प्लास्टिक पैकेजिंग की श्रेणी-1। के अधीन शामिल)" शब्द और कोष्ठक अंतःस्थापित किए जाएंगे।

(iv) खण्ड (छक) को "(छख)" के रूप में पुनःसंख्यांकित किया जाएगा और इस प्रकार पुनःक्रमांकित किए गए खंड (छख) से पूर्व निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

'(छक) "उपयोग की अवधि समाप्त होने पर निपटान" से प्रवृत्त सुसंगत दिशानिर्देशों के अध्यक्षीन ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग, जिसमें सह-प्रसंस्करण (उदाहरण के लिए सीमेंट, इस्पात या कोई अन्य ऐसे उद्योग में) या अपशिष्ट से तेल उत्पादन, उन मामलों को छोड़कर जिनमें फीडस्टॉक रसायनों का उत्पादन प्लास्टिक के उत्पादन में पुनः उपयोग हेतु किया जाता है जिस पर पुनर्चक्रण के अधीन विचार किया जा सकता है, या भारतीय सड़क कांग्रेस द्वारा जारी मार्गदर्शी सिद्धांतों के अनुसार सड़क निर्माण के लिए उपयोग संबंधित है।"

(v) खण्ड (ट) के स्थान पर निम्न खंड रखा जाएगा, अर्थात् :-

'(ट) "आयातक" से वह व्यक्ति अभिप्रेत है जो प्लास्टिक पैकेजिंग या प्लास्टिक पैकेजिंग वाले उत्पादों या कैरी बैगों या बहु-परतीय पैकेजिंग या प्लास्टिक शीटों या इस प्रकार की अन्य सामग्रियों का आयात करता है;';

(vi) खण्ड (ण) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

'णक' "प्लास्टिक पैकेजिंग" से विभिन्न तरीकों से उत्पादों का संरक्षण करने, उनका परिरक्षण करने, भंडारण करने, परिवहन करने के लिए प्लास्टिकों का प्रयोग करके बनाई गई पैकेजिंग सामग्री अभिप्रेत है;';

(vii) खण्ड (थक) के पश्चात् निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

'(थक) "प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं" से ऊर्जा के लिए (अपशिष्ट से ऊर्जा उत्पादन) प्लास्टिक अपशिष्ट का उपयोग करने में लगी इकाइयों के साथ प्लास्टिक अपशिष्ट का पुनर्चक्रण अभिप्रेत है। जिसमें सह-प्रसंस्करण या प्लास्टिक अपशिष्ट को तेल में परिवर्तित करना (अपशिष्ट से तेल उत्पादन), उन मामलों को छोड़कर जिनमें फीडस्टॉक रसायनों का उत्पादन प्लास्टिक के उत्पादन में पुनः उपयोग हेतु किया जाता है जिस पर पुनर्चक्रण करने, औद्योगिक खाद बनाने के अधीन विचार किया जा सकता है;';

(viii) खंड (थख) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

'(थग) "पश्च-उपभोक्ता प्लास्टिक पैकेजिंग का अपशिष्ट" से उत्पाद का अंतिम उपयोग करने वाले उपभोक्ता द्वारा, पैकेजिंग का आशयित उपयोग पूर्ण होने के पश्चात् सृजित किया गया प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है और अब इसका उपयोग अपने आशयित प्रयोजन के लिए नहीं किया जा रहा है;';

(ix) खंड (द) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

'(दक) "पश्च-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट" से प्लास्टिक पैकेजिंग के विनिर्माण के चरण पर अस्वीकार या पृथक किए जाने के रूप में सृजित प्लास्टिक पैकेजिंग अपशिष्ट और उत्पाद का अंतिम उपयोग करने वाले उपभोक्ता तक प्लास्टिक पैकेजिंग पहुंचने से पूर्व, उत्पाद की पैकेजिंग के दौरान सृजित प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है जिसमें अस्वीकृत, पृथक किए गए उत्पाद सम्मिलित हैं;';

- (x) खंड (ध) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(धक) "पुनर्चक्रक" वे इकाईयां हैं जो प्लास्टिक अपशिष्ट के पुनर्चक्रण की प्रक्रिया में कार्यरत हैं;'
- (xi) खंड (प) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
(पक) "पुनः उपयोग से किसी सामान की संरचना में परिवर्तन किए बिना समान प्रयोजन या अन्य प्रयोजन के लिए कोई प्रयोग किया जाने वाला सामान या संसाधन सामग्री अभिप्रेत है;";
- (xii) खंड (ब) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(बक) "पुनःचक्रित प्लास्टिक का प्रयोग" से, विनिर्माण प्रक्रिया में कच्चे माल के रूप में वर्जित प्लास्टिक के बजाय प्रयुक्त पुनर्चक्रित प्लास्टिक अभिप्रेत है;';
- (xiii) खंड (कक) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(ककख) "अपशिष्ट से ऊर्जा उत्पादन" से, ऊर्जा के उत्पादन के लिए प्लास्टिक अपशिष्ट का प्रयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (अर्थात् सीमेंट, इस्पात या कोई अन्य ऐसे उद्योग में) सम्मिलित है;'
3. उक्त नियम के नियम 4 में, -
- (i) उप-नियम (1) में,
- (क) खंड (घ) में, "के सिवाय मोटाई" शब्दों के पश्चात् "केंद्रीय सरकार द्वारा यथा विनिर्दिष्ट" शब्द अंतःस्थापित किए जाएंगे"
- (ख) उप-नियम (1) में, खंड (ज) में,-
- (क) "कम्पोस्टेबल प्लास्टिक से निर्मित" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों" शब्द अंतस्थापित किए जाएंगे;
- (ख) "आईएस 17088:2008" शब्दों और आंकड़ों के स्थान पर "आईएस/आईएसओ 17088:2021" शब्द और आंकड़े रखे जाएंगे
- (ग) "कम्पोस्टेबल प्लास्टिक के विक्रेता" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों" शब्द अंतस्थापित किए जाएंगे;-
- (ii) उप-नियम (3) में, "कम्पोस्टेबल प्लास्टिक" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों।" शब्द अंतस्थापित किए जाएंगे।
4. उक्त नियम के नियम 9 में, -
- (i) उप-नियम (1) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्-
"(1) उत्पादक, आयातक और ब्राण्ड मालिक अनुसूची-II में विनिर्दिष्ट दिशा-निर्देशों के अनुसार प्लास्टिक पैकेजिंग हेतु विस्तारित उत्पादक उत्तरदायित्व को पूरा करेंगे।"
- (ii) उप नियम (2) में, "एकत्रण की योजना" शब्दों से आरंभ होने वाले और "इसके पश्चात् दो वर्ष-" से अंत होने वाले" शब्दों का लोप किया जाएगा;
- (iii) उप-नियम (4) में,- "प्रदूषण नियंत्रण बोर्ड" शब्दों से पूर्व "केंद्रीय प्रदूषण नियंत्रण बोर्ड और राज्य" शब्द अंतःस्थापित किए जाएंगे।-;
- (iv) उप-नियम (5) में,
- (क) "रजिस्ट्रीकरण फॉर्म के बिना" शब्दों के पश्चात् "केंद्रीय प्रदूषण नियंत्रण बोर्ड यदि दो से अधिक राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहा हो" शब्द अंतस्थापित किए जाएंगे।
- (ख) "प्रदूषण नियंत्रण समितियों-" शब्दों के पश्चात् "नियम 13 का उप-नियम (2) के अनुसार।" शब्द अंतस्थापित किए जाएंगे।

5. उक्त नियम के नियम 10 के स्थान पर, निम्नलिखित नियम रखा जाएगा, अर्थात्:-
- “10 कंपोस्टेबल और जैवअवक्रमणीय प्लास्टिक सामग्रियों के लिए नयाचार.- (1) प्लास्टिक सामग्री की अवक्रमणीयता के परिमाण और अपघटन के परिमाण का अवधारण अनुसूची I में सूचीबद्ध भारतीय मानकों के नयाचारों के अनुसार होगा।
- (2) कंपोस्टेबल प्लास्टिक सामग्रियां, आईएस/आईएसओ 17088:2021, समय-समय पर यथासंशोधित, के अनुरूप होंगी।
- (3) जैवअवक्रमणीय प्लास्टिक, भारतीय मानक ब्यूरो द्वारा अधिसूचित और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणित किए गए इन मानकों के अनुरूप होगा।
- (4) जब तक भारतीय मानक ब्यूरो द्वारा उप-नियम (3) में निर्दिष्ट मानक अधिसूचित नहीं किया जाता, तब तक जैव-अवक्रमणीय प्लास्टिक भारतीय मानक ब्यूरो द्वारा यथाअधिसूचित अनंतिम भारतीय मानक आईएस 17899 टी:2022 के अनुरूप होंगे।
- (5) एक अस्थायी उपाय के रूप में, जैव अवक्रमणीय प्लास्टिकों के लिए उन मामलों में, जहां किसी वर्तमान परीक्षण के लिए अंतरिम परीक्षण रिपोर्ट प्रस्तुत की जाती है, केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अनंतिम प्रमाण पत्र जारी किया जाएगा, जिसमें आईएस 17899 टी:2022 की टी 1 में क्र.सं. (i) या क्र.सं. (ii) या टी 2 की क्र. सं. (i) पर दिए गए जैव-अवक्रमणीय संबंधी आईएस 17899 टी:2022 का पहला घटक सम्मिलित होगा:-

परंतु जैवअवक्रमणीय प्लास्टिक का उत्पादन या आयात दिनांक 31 मार्च, 2023 के बाद बंद हो जाएगा इस शर्त के साथ अनंतिम प्रमाणपत्र 30 जून, 2023 तक वैध रहेगा।

(6) अंतरिम परीक्षण रिपोर्ट केन्द्रीय पेट्रो-रासायनिक अभियंत्रण और प्रौद्योगिकी या भारतीय मानक ब्यूरो की प्रयोगशाला मान्यता स्कीम, 2020 के अधीन मान्यता प्राप्त किसी प्रयोगशाला से या प्रयोगशालाओं के परीक्षण एवं अंशांकन हेतु राष्ट्रीय प्रत्यायन बोर्ड द्वारा इस प्रयोजन हेतु मान्यता प्राप्त प्रयोगशालाओं से प्राप्त की जाएगी, और वे यह प्रमाणित करेंगे कि प्लास्टिक का जैव-अवक्रमण आईएस 17899 टी:2022 के अनुरूप है।

6. उक्त नियम के नियम 11 के उप-नियम (1) में, -

(i) खंड (क) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

“(क) उत्पादक या ब्राण्ड मालिक का नाम, रजिस्ट्रीकरण संख्या और कैरी बैग तथा प्लास्टिक पैकेजिंग के मामले में मोटाई।

परंतु, यह उपबंध लागू नहीं होगा,-

(i) आयातित वस्तुओं के लिए प्रयुक्त प्लास्टिक पैकेजिंग हेतु

(ii) केंद्रीय प्रदूषण नियंत्रण बोर्ड के अनुमोदन के पश्चात्, विधिक माप विज्ञान पैकेज्ड सामग्री नियम, 2011 के नियम 26 के अंतर्गत आने वाले मामलों के लिए:

(iii) उन मामलों में, जहां इस संबंध में केंद्रीय प्रदूषण नियंत्रण बोर्ड के अनुमोदन के पश्चात् “इलैक्ट्रॉनिक और आईटी उत्पादों हेतु वीआईएस अनिवार्य रजिस्ट्रीकरण स्कीम के अधीन मानक चिन्ह के उपयोग और लेबल लगाने की अपेक्षाओं के लिए मार्गदर्शी सिद्धांतों” में दिए गए विनिर्देशों के अनुसार, इस नियम के अधीन अधिदेशित अपेक्षित सूचना को मुद्रित करना तकनीकी रूप से साध्य नहीं है।

(ii) खंड (ख) में, ‘1 जनवरी, 2023 से’ “विनिर्माता” शब्द के स्थान पर “उत्पादक या ब्रांड स्वामी” शब्द रखे जाएंगे।

(iii) खंड (ग) के बाद, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

“(घ) आयातित कैरी बैगों या बहु-परतीय पैकेजिंग या प्लास्टिक पैकेजिंग का आयातकर्ता या उत्पादक या ब्रांड स्वामी, एक मात्र रूप से या उत्पादों सहित खंड (क) और (ख) का पालन करेगा।”

7. उक्त नियम के नियम 12 के उप-नियम (1) में, - “राज्य प्रदूषण नियंत्रण बोर्ड” शब्दों से पहले “केंद्रीय प्रदूषण नियंत्रण बोर्ड या” शब्द अंतःस्थापित किए जाएंगे।

8. उक्त नियम के नियम 13 में,-

(i) उप-नियम (1) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्.-

“(1) कोई भी व्यक्ति कैरी बैगों या पुनर्चक्रित प्लास्टिक बैगों या बहुपरतीय पैकेजिंग का तब तक विनिर्माण नहीं करेगा जब तक कि उस व्यक्ति ने निम्नलिखित से रजिस्ट्रीकरण प्राप्त न कर लिया हो,-

- (i) संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति, यदि एक या दो राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहे हों; या
- (ii) केंद्रीय प्रदूषण नियंत्रण बोर्ड, यदि दो से अधिक राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहे हों,”

(ii) उप-नियम (2) में,

(क) “उत्पादक” शब्द के पश्चात्, “-या आयातकर्ता” शब्द अंतःस्थापित किए जाएंगे;

(ख) “आवेदन करना” शब्दों के पश्चात्, “अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार” शब्द और अंक अंतःस्थापित किए जाएंगे।

(iii) उप-नियम (3) में, “प्रपत्र 2 में” शब्दों- और अंकों के पश्चात्, “अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार” शब्द अंक अंतःस्थापित किए जाएंगे-;

(iv) उप-नियम (6) का लोप किया जाएगा।

(v) उप-नियम (7) में, अंत में आने वाले “पंजीकरण निबंधन” शब्दों के पश्चात्, “और पंजीकरण, अनुसूची-2 में विनिर्दिष्ट प्लास्टिक पैकेजिंग हेतु विस्तारित उत्पादक उत्तरदायित्व से संबंधी मार्गदर्शी सिद्धांतों के अनुसार बाध्यताओं को पूरा करने के अध्यक्षीन होगा” शब्द और अंक अंतःस्थापित किए जाएंगे।

9. उक्त नियम के नियम 17 के बाद, निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात्,-:

“18. पर्यावरणीय प्रतिकर का अधिरोपण - पर्यावरणीय प्रतिकर का अधिरोपण उन व्यक्तियों पर, जो केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिसूचित मार्गदर्शी सिद्धांतों के अनुसार इन नियमों के उपबंधों का अनुपालन नहीं कर रहे हैं/ रहे हैं, प्रदूषक द्वारा संदाय किए जाने के सिद्धांत के आधार पर उद्धृति किया जाएगा”।

10. उक्त नियम की अनुसूची 1 के स्थान पर, निम्नलिखित रखा जाएगा :-

“अनुसूची-1

[नियम 10 देखें]

(1)	(2)
1	आईएस/आईएसओ 14851:2019 जलीय माध्यम में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- किसी बंद रेस्पिरोमीटर में ऑक्सीजन मांग को मापने की पद्धति (प्रथम पुनरीक्षण)
2	आईएस/आईएसओ 14852:1999 जलीय माध्यम में प्लास्टिक वस्तुओं की अंतिम एरोबिक जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति
3	आईएस/आईएसओ 14853:2016 प्लास्टिक- जलीय माध्यम में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- बायोगैस उत्पादन द्वारा मापने की पद्धति (प्रथम संशोधन)
4	आईएस/आईएसओ 14855-1:2012 प्लास्टिक- नियंत्रित कम्पोस्टिंग दशाओं में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति: भाग 1 सामान्य पद्धति (प्रथम संशोधन)
5	आईएस/आईएसओ 14855-2:2018 प्लास्टिक- नियंत्रित कम्पोस्टिंग दशाओं में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति: भाग 2 प्रयोगशाला- पैमाना परीक्षण में विकसित कार्बनडाईऑक्साइड की ग्रेवीमेट्रिक माप (प्रथम संशोधन)
6	आईएस/आईएसओ 15985:2014 प्लास्टिक- उच्च ठोस अवायुजीवी- आत्मसात्करण दशाओं में अंतिम अवायुजीवी जैव-अवक्रमणीयता का अवधारण- निर्मुक्त बायोगैस के विश्लेषण से मापने की पद्धति (प्रथम संशोधन)

7	आईएस/आईएसओ 16929:2019 प्लास्टिक- प्रायोगिक पैमाना परीक्षण में परिभाषित कंपोस्टिंग दशाओं में प्लास्टिक सामग्रियों के विघटन की डिग्री का अवधारण (द्वितीय संशोधन)
8	आईएस/आईएसओ 17556:2019 प्लास्टिक- किसी रेस्पिरोमीटर में ऑक्सीजन की माप या विकसित कार्बनडाईऑक्साइड की मात्रा द्वारा मृदा में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण (द्वितीय संशोधन)
9	आईएस/आईएसओ 20200:2015 प्लास्टिक- प्रयोगशाला पैमाना परीक्षण में अनुकरण की गई कंपोस्टिंग दशाओं में प्लास्टिक सामग्रियों के विघटन की डिग्री का अवधारण (प्रथम संशोधन)"

11. उक्त नियमों के, प्रपत्र 1 में,-

(i) "1. उत्पादक" उपशीर्ष में क्रम संख्यांक 11 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

"11.	अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुरूप कार्य योजना"।
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(ii) 'उपशीर्ष "2 ब्रांड स्वामी" क्रम संख्यांक 9 के लिए और उससे संबंधित प्रविष्टियों स्थान पर निम्नलिखित रखा जाएगा, अर्थात्-

"9.	अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुरूप कार्य योजना"।
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(iii) उपशीर्षक "2 ब्रांड स्वामियों" और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्:-

"3. आयातकर्ता :

भाग-क साधारण	
1.	नाम, पता और संपर्क करने के लिए नंबर
2.	नवीकरण के मामले में, पूर्वतर रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण की तारीख
3.	क्या इकाई, राज्य सरकार या संघ राज्य क्षेत्र के जिला उद्योग केंद्र में रजिस्ट्रीकृत है? यदि हां, तो प्रति संलग्न करें।
4.(क)	परियोजना में निवेश की गई कुल पूंजी
(ख)	उत्पादन प्रारंभ करने का वर्ष
5.(क)	उत्पादों और उप-उत्पादों की सूची और मात्रा
(ख)	प्रयुक्त कच्ची सामग्री की सूची और मात्रा
6.(क)	आयातित या आयात किए जाने वाले उत्पादों की पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या वैसे ही प्लास्टिक शीट की मात्रा
(ख)	आगे और आपूर्ति या स्व उपयोग के लिए पैकेजिंग हेतु प्रयुक्त प्लास्टिक शीट या वैसे ही प्लास्टिक की मात्रा
(ग)	आगे और आपूर्ति या स्व उपयोग के लिए बहु-परतीय पैकेजिंग की मात्रा

भाग-ख		
द्रव बहिःस्राव और गैसीय उत्सर्जनों से संबंधित		
7.	क्या इकाई के पास, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन वैध सहमति है? यदि हां, तो प्रति संलग्न करें	
8.	क्या इकाई के पास, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन वैध सहमति है? यदि हां, तो प्रति संलग्न करें	
भाग-ग		
अपशिष्ट से संबंधित		
9.	ठोस अपशिष्ट या अवशिष्ट : (क) उत्पन्न अपशिष्ट की कुल मात्रा (ख) संयंत्र के भीतर भण्डारण का ढंग (ग) अपशिष्टों के निपटान के लिए की गई व्यवस्था	
10.(क)	(i) पैकेजिंग के लिए प्रयुक्त आयातित (i) प्लास्टिक शीट या वैसे ही प्लास्टिक शीट और (ii) बहुपरतीय पैकेजिंग की आपूर्ति कराने वाले व्यक्ति की सूची संलग्न करें या उपलब्ध कराएं	
(ख)	(i) आगे और आपूर्ति या स्व उपयोग के लिए प्रयुक्त मात्रा सहित पैकेजिंग के लिए प्रयुक्त आयातित (i) प्लास्टिक शीट या वैसे ही प्लास्टिक शीट और (ii) आगे और आपूर्ति या स्व उपयोग के लिए प्रयुक्त मात्रा सहित आयातित बहुपरतीय पैकेजिंग की मात्रा	
11.	अनुसूची-2 में निर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार कार्य योजना	
		नाम और हस्ताक्षर पदनाम
तारीख :		
स्थान : "		

12. उक्त नियम के प्रपत्र 4 में, क्रम संख्या (9) और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित अंतस्थापित किया जाएगा, अर्थात् :-

"(10). अनुसूची-2 में निर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड और प्रदूषण नियंत्रण समिति को प्रत्येक वर्ष तारीख 30 अप्रैल तक उपलब्ध कराए जाने वाले आंकड़े"

13. उक्त नियम के, प्रपत्र 5 में, तालिका के पश्चात् निम्नलिखित टिप्पण अंतःस्थापित की जाएगी:-

"टिप्पण: केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रत्येक वर्ष तारीख 30 अप्रैल तक निम्नलिखित सूचनाएं उपलब्ध कराई जाएगी, अर्थात् :-

- (क) कैरी बैग, पुनर्चक्रित प्लास्टिक बैग, बहुपरतीय पैकेजिंग का विनिर्माता (नियम 13के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)
- (ख) उत्पादक, आयातकर्ता, ब्रांड का स्वामी (नियम 13 के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)

(ग) पुनर्चक्रणकर्ता और प्लास्टिक अपशिष्ट का प्रसंस्करणकर्ता (नियम 13के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)"

14. उक्त नियम की अनुसूची-2 के पैरा (3) का लोप किया जाएगा।

उक्त नियम की अनुसूची 2 में, उप- पैरा (7.8) के स्थान पर निम्नलिखित का रखा जाएगा, अर्थात्:-

"(7.8) यदि बाध्य इकाई जैवअवक्रमणीयता प्लास्टिक से बनी प्लास्टिक पैकेजिंग का उपयोग करती है, तो नियम 10 के उपबंध लागू होंगे और विस्तारित उत्पादक उत्तरदायित्व लक्ष्य लागू नहीं होगा।"

[फा. सं. 17/24/2021-एचएसएमडी]

नरेश पाल गंगवार, अपर सचिव

टिप्पणी : मूल नियम भारत के राजपत्र में सा.का.नि. 320(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें अधिसूचना संख्या सा.का.नि. 285(अ), तारीख 27 मार्च, 2018 और अधिसूचना संख्या सा.का.नि. 571(अ), तारीख 12 अगस्त, 2021 और अधिसूचना संख्या सा.का.नि. 647(अ), तारीख 17 अगस्त, 2021 के द्वारा संशोधन और अधिसूचना संख्या सा.का.नि. 133(अ), तारीख 16 फरवरी, 2022 के द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th July, 2022

G.S.R. 522(E).—Whereas the draft rules further to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 18th January, 2022, *vide* notification number G.S.R. 22 (E) dated the 18th January, 2022, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 18th January, 2022 ;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. Short title and commencement.- (1) These rules may be called the Plastic Waste Management (Second Amendment) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 3,-

(i) after clause (ab), the following clause shall be inserted, namely:-

‘(ac) “Biodegradable plastics” means plastics, other than compostable plastics, which undergoes degradation by biological processes under ambient environment (terrestrial or in water) conditions, without leaving any micro plastics, or visible, or distinguishable or toxic residue, which has adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by the Central Pollution Control Board;’;

(ii) in clause (b), after the words “brand labels”, the words “or trademark” shall be inserted;

- (iii) in clause (c), before the words “means bags made” the following words and brackets “(covered under Category II of plastic packaging – Clause (5.1) (II), given in Schedule – II)” shall be inserted.
- (iv) clause (ga), shall be renumbered as “(gb)” thereof and before clause (gb) as so renumbered, the following clause shall be inserted, namely :-
- ‘(ga) “End of Life disposal” means using plastic waste for generation of energy subject to relevant guidelines in force, which includes co-processing (e.g. in cement, steel or any other such industry) or waste to oil, except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling or for road construction as per Indian Road Congress guidelines etc.’;
- (v) for clause (k), the following clause shall be substituted, namely:-
- ‘(k) “Importer” means a person who imports plastic packaging or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;’;
- (vi) after clause (o), the following clause shall be inserted, namely :-
- ‘(oa) Plastic Packaging” means packaging material made by using plastics for protecting, preserving, storing, and transporting of products in a variety of ways;’ ;
- (vii) after clause (qa), the following clause shall be inserted, namely :-
- ‘(qb) “Plastic Waste Processors” means recyclers of plastic waste as well as entities engaged in using plastic waste for energy (waste to energy) including in coprocessing or converting plastic waste to oil (waste to oil) except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling , industrial composting;’;
- (viii) after clause (qb), the following clause shall be inserted, namely:-
- ‘(qc) “Post-consumer plastic packaging waste” means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose;’;
- (ix) after Clause (r), the following clause shall be inserted, namely:-
- ‘(ra) “Pre-consumer plastic packaging waste” means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product;’;
- (x) after clause (s), the following clause shall be inserted, namely :-
- ‘(sa) “Recyclers” are entities who are engaged in the process of recycling of plastic waste;’;
- (xi) after clause (u), the following clause shall be inserted, namely:-
- ‘(ua) “Reuse” means using an object or resource material again for either the same purpose or another purpose without changing the object’s structure;’;
- (xii) after clause (w), the following clause shall be inserted, namely :-
- ‘(wa) “Use of recycled plastic” means recycled plastic used as raw material, instead of virgin plastic, in the manufacturing process;’;
- (xiii) after clause (aa), the following clause shall be inserted, namely :-
- ‘(aab) “Waste to Energy” means using plastic waste for generation of energy and includes co-processing (e.g. in cement, steel or any other such industry);’.

3. In in rule 4 of the said rules, , -

(i) in sub-rule (1),

(a) in clause (d), after the words “thickness except”, the words “ as specified by the Central Government” shall be inserted;

(b) in clause (h),-

(A) after the words “made up of compostable plastic”, the words “and biodegradable plastics” shall be inserted;

(B) for the letters and figures “IS 17088:2008,”, the letters and figures “IS / ISO 17088:2021” shall be substituted;

(C) after the words “seller of compostable plastic”, the words “and biodegradable plastics” shall be inserted;

(ii) in sub-rule (3), after the words “compostable plastic”, the words “and biodegradable plastics” shall be inserted.

4. In rule 9 of the said rules, -

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) The Producers, Importers and Brand Owners shall fulfil Extended Producers Responsibility for Plastic Packaging as per guidelines specified in Schedule -II.”;

(ii) in sub-rule (2), the portion beginning with the words “This plan of collection” and ending with the words “two years thereafter” shall be omitted;

(iii) in sub-rule (4), before the words “Pollution Control Board”, the words, “Central Pollution Control Board and State” shall be inserted;

(iv) in sub-rule (5), -

(A) after the words “without registration from” the words “Central Pollution Control Board if operating in more than two states or Union territories,” shall be inserted;

(B) after the words “Pollution Control Committees”, the words, brackets and figures “ as per sub-rule (2) of rule 13” shall be inserted.

5. For rule 10 of the said rules, the following rule shall be substituted, namely.-

“ 10. Protocols for compostable and biodegradable plastic materials.- (1) Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule I.

(2)The compostable plastic materials shall conform to the IS / ISO 17088:2021, as amended from time to time.

(3) The biodegradable plastics shall conform to the standard notified by the Bureau of Indian Standards and certified by the Central Pollution Control Board.

(4) Until a standard referred to in sub-rule (3) is notified by the Bureau of Indian Standards, biodegradable plastics shall conform to tentative Indian Standard IS 17899 T:2022 as notified by the Bureau of Indian Standards.

(5) As a transitory measure, provisional certificate for biodegradable plastics, shall be issued by the Central Pollution Control Board, in cases, where an interim test report is submitted, for an ongoing test, which covers the first component of the IS 17899 T:2022 relating to biodegradability given at Sl. No. (i) or Sl. No. (ii) of Table 1 or Sl. No. (i) of Table 2 of the IS 17899 T:2022:

Provided that the provisional certificate shall be valid till 30th June 2023 with the condition that production or import of biodegradable plastics shall cease after the 31st day of March, 2023.

(6) The interim test report shall be obtained from the Central Institute of Petrochemical Engineering and Technology or a laboratory recognised under the Laboratory Recognition Scheme, 2020, of the Bureau of Indian Standards or laboratories accredited for this purpose by the National Accreditation Board for Testing and Calibration Laboratories, and they shall certify the bio-degradation of plastic is in line with IS 17899 T:2022.

6. In sub-rule (1) of rule 11 of the said rules,-

(i) for clause (a), the following clause shall be substituted, namely:-

“(a) name, registration number of the producer or brand owner and thickness in case of carry bag and plastic packaging :

Provided that this provision shall not be applicable,-

(i) for plastic packaging used for imported goods:

(ii) for cases falling under rule 26 of the Legal Metrology Packaged Commodities Rules, 2011, after the approval of the Central Pollution Control Board:

(iii) for cases where it is technically not feasible to print the requisite information mandated under this Rule, as per specifications given in the “Guidelines for use of Standard Mark and labelling requirements under BIS Compulsory Registration Scheme for Electronic and IT Products” after the approval of the Central Pollution Control Board .”;

(ii) in clause (b), “with effect from the 1st January, 2023” for the word “manufacturer”, the words “producer or brand owner” shall be substituted.

(iii) after clause (c), the following clause shall be inserted, namely:-

“(d) the importer or producer or brand owner of imported carry bags or multi-layered packaging or plastic packaging, alone or along with the products shall adhere to clause (a) and (b).”

7. In rule 12 of the said rules, in sub-rule (1), before the words, “State Pollution Control Board” the words, “Central Pollution Control Board or” shall be inserted.

8. In rule 13 of the said rules, -

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained registration from,-

(i) the concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two states or Union territories; or

(ii) the Central Pollution Control Board, if operating in more than two States or Union territories.”;

(ii) in sub-rule (2),-

(A) after the word “producer”, the words “or importer” shall be inserted;

(B) after the words “make an application” , the words and figures “as per the guidelines specified in Schedule -II,” shall be inserted;

(iii) in sub-rule (3), after the words “in Form II”, the words and figures “as per the guidelines specified in Schedule -II” shall be inserted.

(iv) Sub-rule (6) shall be omitted;

(v) in sub-rule (7), after the words “terms of registration” occurring at the end, the words and figures “and the registration shall be subject to fulfilment of obligations in accordance with the guidelines on Extended Producer Responsibility for Plastic Packaging specified in Schedule -II.” shall be inserted.

9. After rule 17 of the said rules, the following rule shall be inserted, namely:-

“18. Imposition of Environmental Compensation.- The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board.”.

10. For Schedule I of the said rules, the following shall be substituted, namely:-

“SCHEDULE-I

[See rule 10]

(1)	(2)
1	IS / ISO 14851: 2019 Determination of the Ultimate Aerobic Biodegradability of Plastic Materials in an Aqueous Medium — method by measuring the Oxygen demand in a closed respirometer (First Revision)
2	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium—method by analysis of evolved Carbon dioxide
3	IS / ISO 14853: 2016 Plastics — Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system —method by measurement of biogas production (First Revision)
4	IS /ISO 14855-1: 2012 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved Carbon dioxide: Part 1 General method (First Revision)
5	IS / ISO 14855-2: 2018 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved carbon dioxide: Part 2 Gravimetric measurement of Carbon dioxide evolved in a laboratory- scale test (First Revision)
6	IS / ISO 15985: 2014 Plastics — Determination of the ultimate anaerobic biodegradation under high-solids anaerobic-digestion conditions — methods by analysis of released biogas (First Revision)
7	IS /ISO 16929: 2019 Plastics — Determination of the Degree of Disintegration of Plastic Materials under Defined Composting Conditions in a Pilot-Scale Test (Second Revision)
8	IS / ISO 17556: 2019 Plastics — Determination of the Ultimate Aerobic Biodegradability of plastic materials in soil by measuring the Oxygen demand in a Respirometer or the amount of Carbon Dioxide Evolved (Second Revision)
9	IS / ISO 20200 : 2015 Plastics — Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - Scale test (First Revision)”

11. In the said rules, in Form I,-

(i) in the sub-heading “I.Producers”, for serial number 11 and the entries relating thereto, the following shall be substituted, namely:-

“ 11.	Action plan in line with the guidelines specified in Schedule -II”.	
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(ii) in sub-heading “II Brand Owners”, for serial number 9 and the entries relating thereto, the following shall be substituted, namely:-

“9.	Action plan in line with the guidelines specified in Schedule -II”.	
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(iii) after sub-heading “II. Brand Owners” and the entries relating thereto, the following shall be inserted, namely:-

” III- Importers

PART – A
GENERAL

1.	Name, Address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
6 (a)	Quantity of plastic sheet or like used for packaging of imported or to be imported products	
(b)	Quantity of plastic sheet or like used for packaging for further supply or self-use	
(c)	Quantity of multilayered packaging for further supply or self-use	

PART – B

PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS

7.	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
8.	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	

PART – C

PERTAINING TO WASTE

9.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
10. (a)	Attach or provide list of person supplying imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging	
(b)	Quantity of imported (i) plastic sheet or like used for packaging along with the quantity used for further supply or self use, (ii) multilayered packaging along with the quantity used for further supply or self use	
11.	Action Plan in line with Guidelines specified in Schedule - II	

Name and Signature

Designation

Date :

Place :".

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12. In Form IV of the said rules, after serial number (9) and the entries thereto, the following shall be inserted, namely:-

“(10). Data to be provided as per guidelines specified in Schedule -II by 30th April of every year to the concerned State Pollution Control Board or Pollution Control Committee”

13. In Form VI of the said rules, after the table, the following note shall be inserted:-

“Note: The following informations shall be provided to the Central Pollution Control Board by 30th April of every year, namely:-(a) Manufacturer of carry bag, recycled plastic bag, multilayered packaging (Registered under clause (i) of sub-rule (1) of rule 13;

(b) Producer, Importer, Brand Owner (Registered under clause (i) of sub-rule (2) of rule 13;(c)Recycler and plastic waste processor (Registered under clause (i) of sub-rule (3) of rule 13”.

14. Paragraph 3 of Schedule – II of the said rules shall be omitted. 15. In Schedule II of the said rules, for sub-- paragraph (7.8), the following shall be substituted, namely:-

“(7.8) In case, the obligated entity utilizes plastic packaging made from biodegradable plastics, the provisions of rule 10 shall be applicable and the Extended Producer Responsibility target shall not be applicable.”

[F. No. 17/24/2021-HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, vide number G.S.R. 320(E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R. 285(E), dated the 27th March, 2018, vide notification number G.S.R. 571(E), dated the 12th August, 2021, vide notification number G.S.R. 647(E), dated the 17th August, 2021 and last amended vide notification number G.S.R. 133(E) , dated the 16th February 2022.

Memo, No. 2617 /XXX-41/DSDA/25.

Dated, Digha, the 03⁰⁵ Mar., 25.

From : The Executive Officer,

Digha Sankarpur Development Authority,
& Spl. Officer, U.D.&M.A. Deptt.,
Digha :: Purba Medinipur.

To : The Additional District Magistrate (Land & Land Reforms),
Purba Medinipur, At- Ganapatnagar,
P.O.- Uttar Sonamuni, Dist.- Purba Medinipur.

Sub : Report on case registered vide no. OA No. 202 of 2024/EZ by Hon'ble National Green
Tribunal, Eastern Zone Bench, Kolkata.

Sir,

In inviting reference to the subject cited above, I am to say in response to Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata case No. OA No. 202 of 2024/EZ Digha Sankarpur Development Authority is maintaining following regular practice for waste collection at Sea Beach area, Hotels & Market Complex and bleaching of drains to prevent mosquito fertilization.

1. Digha Sankarpur Development Authority has engaged one agency namely Pradip Kumar Das who is specifically engaged at Sea Beach area from Digha Border to Digha Mohana (Amantran Hotel) for cleaning of waste. The agency has engaged manpower in the said area for picking to waste so that no waste could contain to the Sea Water and further the same is transferred to processing plants for treatment.
2. Mandatory rules enforced for keeping two dustbins in every shops present at Sea Beach area and regular checking on the same made by enforcement team namely Civil Defense Volunteer.
3. Regular awareness and monitoring against the use of single use plastic, littering of garbage by enforcement team. A separate agency namely Skillware Edutech Pvt. Ltd. has been engaged for regular publicity and awareness generation among the Tourists, shopkeepers, hawkers, hoteliers, and general public.
4. Awareness campaigns conducted at Sea Beach area by Digha Sankarpur Development Authority and different Govt. and voluntary organizations from time to time for awareness among the beach vendors, local citizens and Tourists on using of dustbins, ban of single using plastic etc.
5. Separate dustbins have provided in the beach area, market road and road side for collection of waste from tourists with SWM messages printed on it.
6. Compartmentalized door to door waste collection vehicles engaged for waste collection from shops, hotels & entire Digha beach area in the morning & evening hours on daily basis by the agency.
7. The sewerage treatment plants are working in the areas under Digha Sankarpur Development Authority since 2015. PHE Directorate, Govt. of West Bengal has been engaged for up gradation of sewerage system.
8. Dustbins are distributed to every house in Padima-2 G.P. as an initiative to aware people about waste disposal method and cleanliness.
9. Biomining of legacy waste programme and land reclamation of dump site is going on by utilizing scientific method in Digha area. The agency has been working regularly.
10. All the civil and electrical work along with Official process regarding the Solid Waste Management project as large scale is almost complete. This mentioned project will start to function from 01.04.2025.
11. Regarding this matter the awareness programme is going on social media by film making continuously through the agency namely Skillware Edutech Pvt. Ltd.

Yours faithfully,


Executive Officer
Digha Sankarpur Development Authority
& Spl. Officer, U.D.&M.A. Deptt.

Dated, Digha, the _____ Mar., 25.

Memo, No. 2617 /XXX-41/DSDA/25.

Copy forwarded for kind information to:

1. The District Magistrate, Purba Medinipur.


Executive Officer
Digha Sankarpur Development Authority
& Spl. Officer, U.D.&M.A. Deptt.



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

AD 844731

DEED OF AGREEMENT

THIS AGREEMENT is made this 13th day of November, 2010 BETWEEN THE DIGHA SANKARPUR DEVELOPMENT AUTHORITY hereinafter called "LICENSOR" of the One Part and Pradip Kumar Das, Chaktarowan, Haldia Township, Haldia, West Bengal - 721607 hereinafter called the "LICENSEE" of the Other Part.

Whereas an online E.O.I. for out sourcing of conservancy work from Amantran Hotel/Digha Mohana to Odisha border under DSDA was invited;

And

Whereas the negotiated offer of the licensee which is being Rs. 17,50,000/- per month has been accepted by the Licensor;

Executive Officer,
Digha Sankarpur Dev. Authority
& Special Officer, U.D. & M.A. Deptt.

Now therefore it is agreed by the aforesaid parties to this Agreement as follows :-

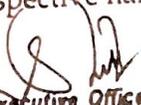
- 1) The licensor is bound to pay the agreed license fees every month on satisfactory performance of the licensee and on production of bills alongwith video graphic documents.
- 2) The licensee will follow the general guidelines as may be suggested by the Executive Officer, DSDA on behalf of licensor.
- 3) The licensor shall reserve the right to terminate the contract if the services of the agency be found unsatisfactory on giving 30(thirty) days notice to the agency.
- 4) The licensee agrees to provide unique uniform to its employees where the name of DSDA will be mentioned alongwith the name of the licensee.
- 5) The licensee agrees to provide Camera on the cap of each employee for recording every events centrally during the working hours.
- 6) The licensee agrees to provide equipments and manpower as mentioned in the Annexure - A which is enclosed with this agreement and should presumed to be part of this agreement.
- 7) The period of license shall initially be for 01(One) year which will be renewed every year upto 5(five) years on satisfactory performance of the licensee. The period may increase further after negotiation and at the discretion of DSDA.
- 8) The licensee shall deposit an amount of Rs. 10,00,000/- as security deposit in the form of Bank draft in favour of Executive Officer, DSDA. This amount shall be forfeited on violation of terms and conditions as laid down in this agreement.
- 9) The licensee agrees to engage all the conservancy workers who are working under DSDA as daily wage worker at present. But the licensee shall be at liberty to expel all or any such worker for unsatisfactory performance/negligence in duty etc. and in that event the licensor shall not have any right to interfere.
- 10) The licensor shall provide a space to the licensee to keep all the equipments which will be required for conservancy works. The licensee agrees to handover the space to the licensor free from all encumbrances at the end of this agreement. The licensee also agrees not to use the place for any other purpose and if used shall be presumed as violation of terms and conditions

Executive Officer,
Disha Sanikapur Dev. Authority,
& Special Officer, U.D. & M.A. Dev.



- 11) The collected waste materials have to be dumped at the site provided by DSDA.
- 12) The licensee should maintain complete hygienic condition in the entire area.
- 13) The licensor will not be held responsible for any incidents or disputes that may occur with those engaged by the licensee for the work and no compensation will be paid by the licensor on account of any such issues.
- 14) The licensee can charge a fees from the users if any special services are required by them. The rate shall have to be approved from the licensor.
- 15) The licensee can charge fine for using plastic as per existing decision of the DSDA. The licensee can also charge a fine for littering and that amount should be approved by the licensor.
- 16) If the licensee committing any violation of the terms and conditions, the licensor would be at liberty to terminate the agreement by giving 30(thirty) days written notice to the licensee.
- 17) The licensee may also terminate this agreement with licensor by issuing notice in this regard in writing before 30(thirty) days of the date of termination.
- 18) The materials for conservancy shall have to be provided adequately. General guideline of licensor in this regard shall have to be followed by the licensee.

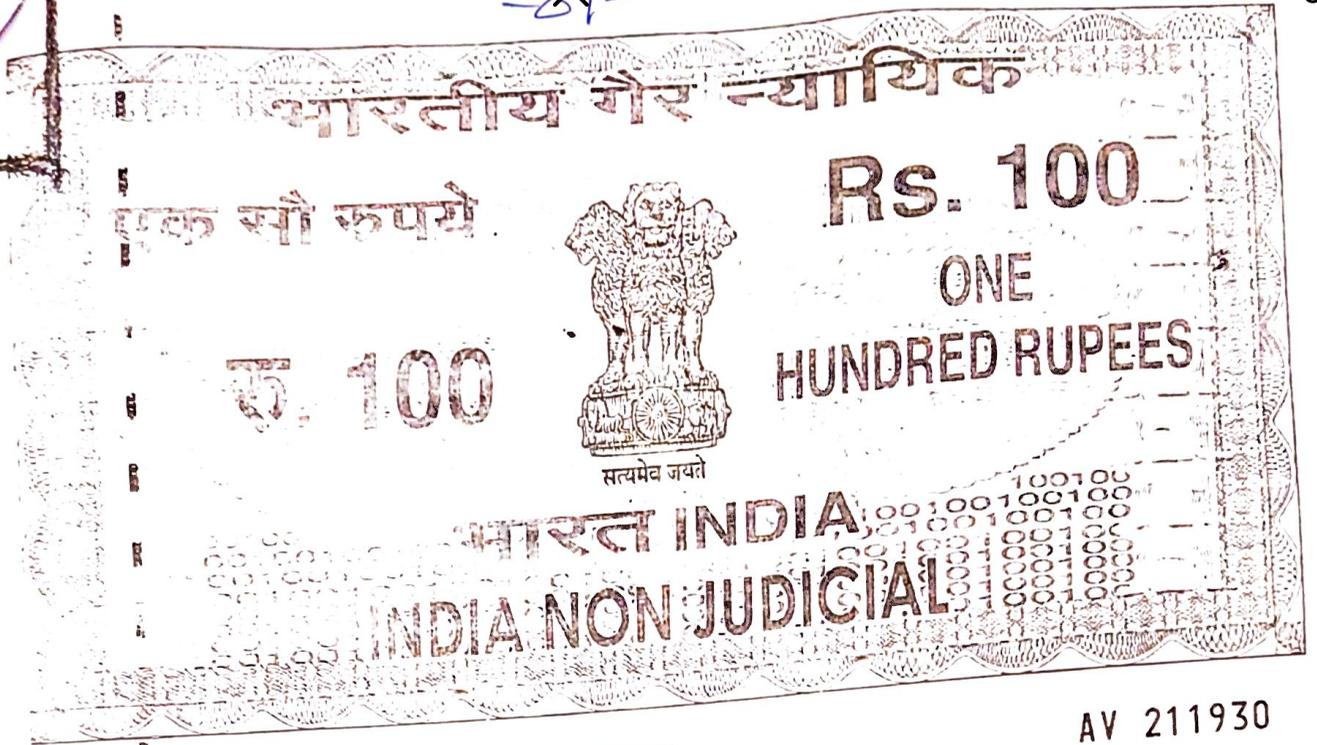
In witness whereof the Parties to these presents have here unto set & subscribed their respective hands the day, month and year first above written.


 Signed for and on behalf of the Licensor (DSDA)
 By the Executive Officer, Digha Sankarpur Dev. Authority
 Special Officer, Digha Sankarpur Development Authority.

In presence of
 1.
 2.

SIGNED BY & on behalf of the
 (Licensee).


In the presence of Proprietor



पश्चिम बंगाल WEST BENGAL

AV 211930

RFP No.-016/DSDA/2024-2025.

Dated : 05.09.2024.

AGREEMENT NO. 82/EM-377/DSDA/2024.

Dated: 05.10.2024.

GST No.

Pan No.

AGREEMENT

This article of agreement made this 5th day of October two thousand twenty-four (2024) between ROHIN FIRE SAFETY PVT. LTD., 2008, Nayabad Rohini, Behind Green Club, Kolkata-700099 hereinafter referred to as the "CONTRACTOR/AGENCY" OF THE ONE PART and Executive Officer, Digha Sankarpur Development Authority of the other part.

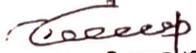
Whereas the Digha Sankarpur Development Authority is presented by the Executive Officer having his office at New Digha, in the District of Purba Medinipur invited E.O./QUOTATION in prescribed form of Digha Sankarpur Development Authority for the work of "Bio-mining of Legacy Waste and land reclamation of dumpsite utilizing scientific method located at Digha site" under Digha Sankarpur Development Authority.

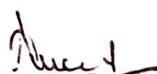
A N D

Whereas the ROHIN FIRE SAFETY PVT. LTD., 2008, Nayabad Rohini, Behind Green Club, Kolkata-700099 had quoted the rate for the said work and the Authority had accepted their rate. The rates was cited in the Intimation-cum-Work-order vide No.1771/EM-377/DSDA/24, Dated-05.10.2024.

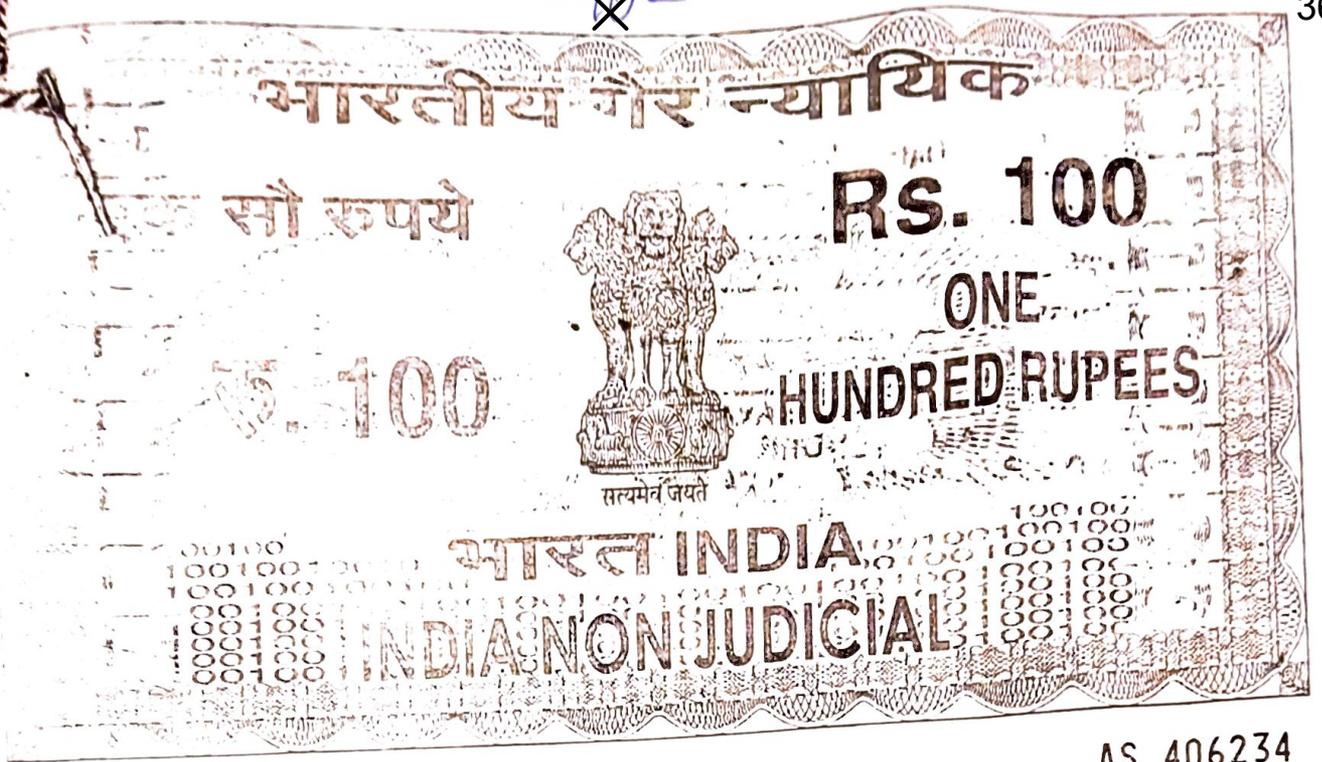
Contd...p/2.

For ROHINI FIRE SAFETY PVT. LTD.


ASSISTANT ENGINEER (CIVIL)
DIGHA SANKARPUR


Managing Director


Executive officer



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AS 406234

RFP No.-023/DSDA/2024-2025. (2nd call).

AGREEMENT NO. 022 /EM-382/DSDA/2024.

GST No.

Dated : 01.10.2024.

Dated: 22.11.2024.

Pan No.

AGREEMENT

This article of agreement made this 22nd day of November two thousand twenty-four (2024) between Skillware Edutech Private Limited, Mani Casadona, West Tower, Room 21, New Town, West Bengal-7000161 hereinafter referred to as the "CONTRACTOR/AGENCY" OF THE ONE PART and Executive Officer, Digha Sankarpur Development Authority of the other part.

Whereas the Digha Sankarpur Development Authority is presented by the Executive Officer having his office at New Digha, in the District of Purba Medinipur invited NIT/NIQ/E.O./RFP in prescribed form of Digha Sankarpur Development Authority for the work of "Social and Digital Awareness through Information Education Communication for the maintenance of SWM Rules 2016 including documentary film making at Digha and Sankarpur" under Digha Sankarpur Development Authority.

AND

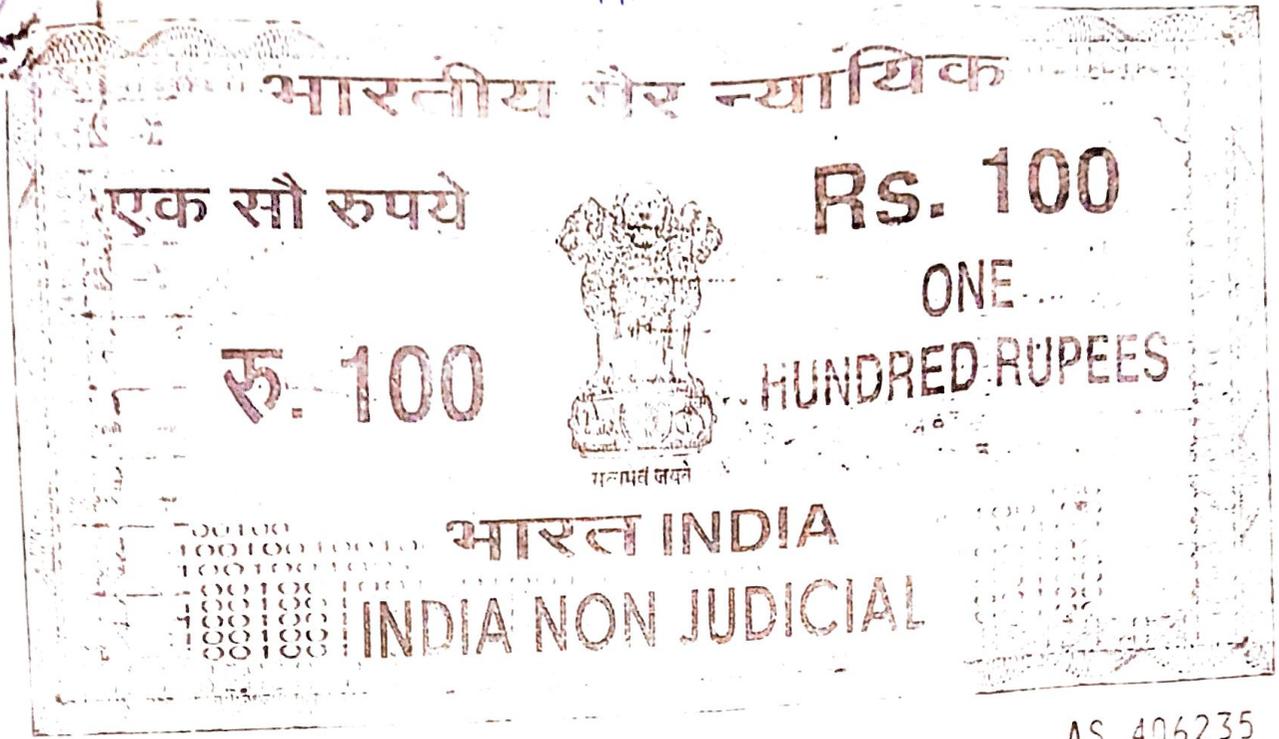
Whereas the Skillware Edutech Private Limited, Mani Casadona, West Tower, Room 21, New Town, West Bengal-7000161 had quoted the rate for the said work and the Authority had accepted their rate. The rates was cited in the Intimation-cum-Work-order vide No.2033/EM-382/DSDA/24, Dated-21.11.2024. The condition laid down in printed prescribed RFP notice of the Digha Sankarpur Development Authority will be applicable here unless otherwise a part of the agreement.

Contd.../2.

ASSISTANT ENGINEER (CIVIL)
DIGHA SANKARPUR



Executive officer
Digha Sankarpur Development Authority



पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AS 406235

RFP No.-013/DSDA/2024-2025 (2nd call).

Dated : 01.10.2024.

AGREEMENT NO. 021 /EM-381/DSDA/2024.

Dated: 22.11.2024.

GST No.

Pan No.

AGREEMENT

This article of agreement made this 22nd day of November two thousand twenty-four (2024) between Skillware Edutech Private Limited, Mani Casadona, West Tower, Room 21, New Town, West Bengal-7000161 hereinafter referred to as the "CONTRACTOR/AGENCY" OF THE ONE PART and Executive Officer, Digha Sankarpur Development Authority of the other part.

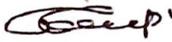
Whereas the Digha Sankarpur Development Authority is presented by the Executive Officer having his office at New Digha, in the District of Purba Medinipur invited NIT/NIQ/E.O./RFP in prescribed form of Digha Sankarpur Development Authority for the work of "Development of Mobile Application Software for Solid Waste Management at Digha" under Digha Sankarpur Development Authority.

A N D

Whereas the Skillware Edutech Private Limited, Mani Casadona, West Tower, Room 21, New Town, West Bengal-7000161 had quoted the rate for the said work and the Authority had accepted their rate. The rates were cited in the Intimation-cum-Work-order vide No.1931/EM-381/DSDA/24, Dated-01.10.2024 (2nd call).

The condition laid down in printed prescribed RFP notice of the Digha Sankarpur Development Authority will be applicable here unless otherwise a part of the agreement.

Contd..p/2.

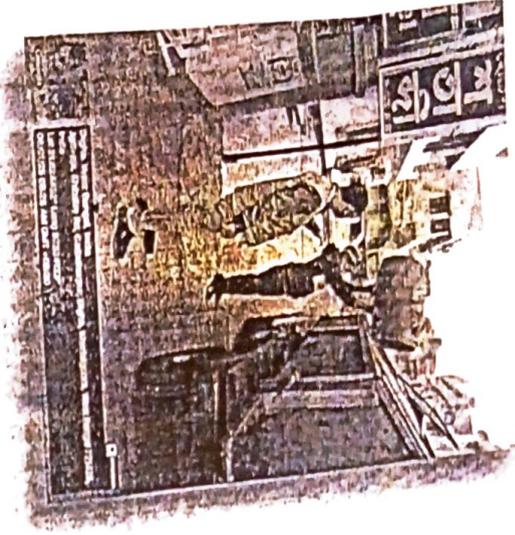

ASSISTANT ENGINEER (CIVIL)
DIGHA SANKARPUR



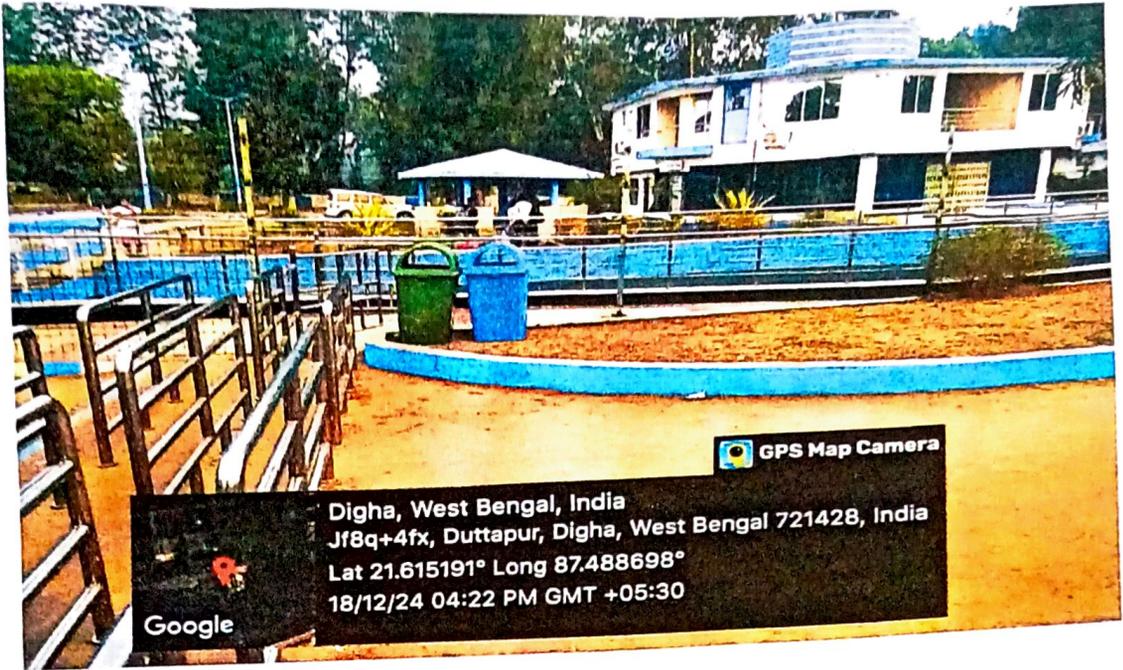

Executive Officer

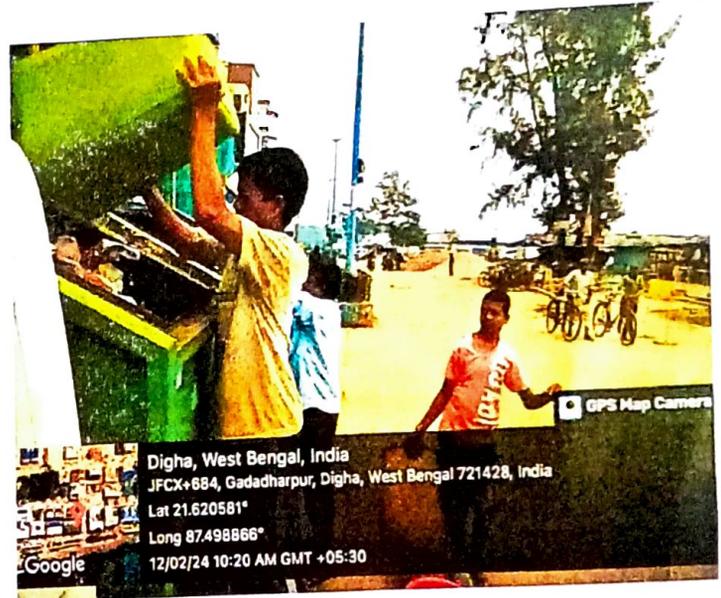
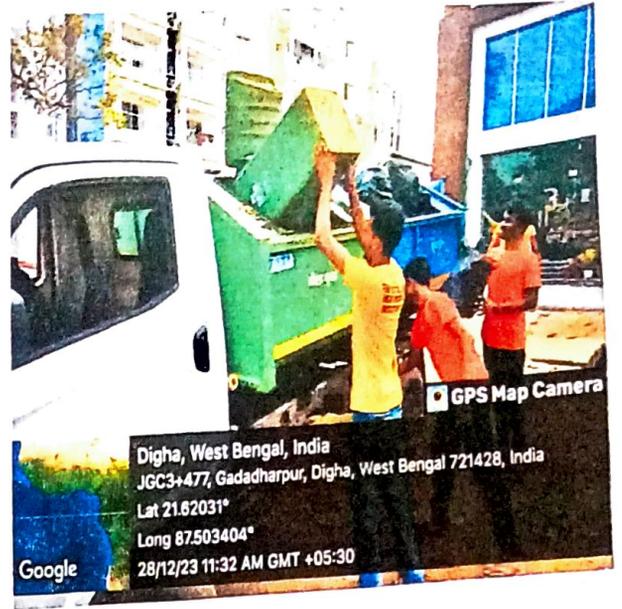


যেভাবে বর্জ্য সংগ্রহ করা হয়:



- ৯২ -





- X5 -



01-Feb-2025 11:38:20 pm
 Gadadharpur
 Digha
 West Bengal



01-Feb-2025 11:38:20 pm
 Gadadharpur
 Digha
 West Bengal



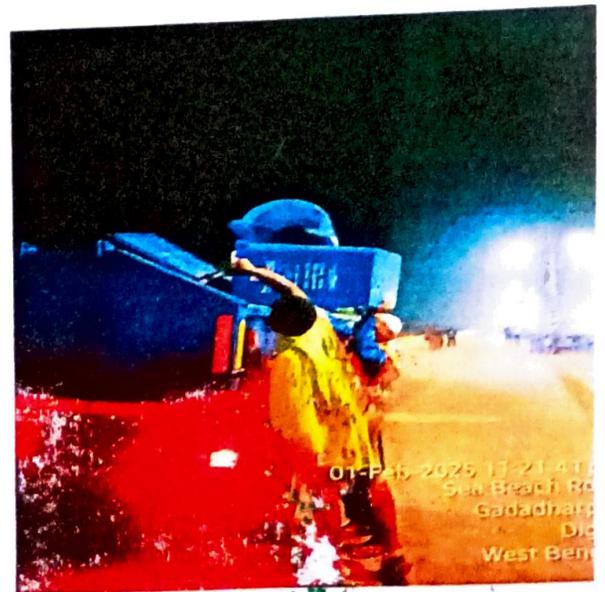
01-Feb-2025 11:36:04 pm
 Sea Beach Road
 Gadadharpur
 Digha
 West Bengal



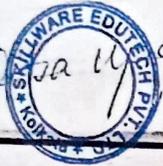
01-Feb-2025 11:36:04 pm
 Gadadharpur
 Digha
 West Bengal



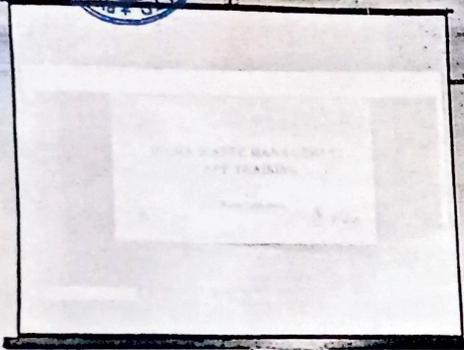
01-Feb-2025 11:36:48 pm
 Sea Beach Road
 Gadadharpur
 Digha
 West Bengal



01-Feb-2025 11:36:48 pm
 Sea Beach Road
 Gadadharpur
 Digha
 West Bengal



Adhaya



Digha, West Bengal, India

P.o. – Digha, P.s. – Digha Dist, Jgc2+qgr, New Digha, Digha,
West Bengal 721428, India

Lat 21.621874° Long 87.501095°

10/02/2025 02:54 PM GMT +05:30





-98-4 Annexure - R - 3"

Result of drives by Purba Medinipur District Police against Thermocol / Polythene products banned by Pollution Control Board, Govt. of West Bengal, Notified under Environment(Protection) Act 1986.

1) Haldia PS Case no 185/24 dt 19.11.24 u/s 223/280/293 BNS & Sec 15 of Environment(Protection) Act 1986.

Raid was conducted on 19.11.2024 at about 20:55 hrs at the shop of one Sanatan Mandal at Kshudiramnagar, P.S. Haldia and (i) 400 (Four Hundred) pieces of round shape Thermocol made bowl and (ii) 350 (Three hundred fifty) pieces of square shape Thermocol made bowl were seized.

2) Bhabanipur PS Case no 347/24 dated 19.11.24 u/s 280/323 BNS & sec 15 of Environment (Protection) Act ,1986.

Raid was conducted on 19.11.2024 at about 21:15 hrs at the shop of one Swapan Haity at Geondab Bazar, PS- Bhabanipur and (i) 200 nos of small size thermocol round plate and (ii) 300 nos of small size thermocol square plates were seized.

3) Mahisadal PS Case No 494/24 dt 20.11.24 u/s 223/280/3(5) of BNS & Sec 15 of Environment (Protection) Act , 1986.

Raid was conducted on 19.11.2024 at 22:15 hrs at the shop of one Srimanta Boyal at Basulia village under Mahishadal P.S and some thermocol (polystyrene) articles were seized from the shop .

4) Mahisadal PS Case No 495/24 dt 20.11.24 u/s 223/280/3(5) of BNS & sec 15 of Environment (Protection) Act ,1986.

Raid was conducted on 19.11.2024 at 22:25 hrs at the shop of one Prasanta Dalapati at Mahashadal Bazar, PS- Mahishadal and some thermocol (polystyrene) articles were seized .

5) Digha PS Case No- 66/24 dated: 20/11/24 U/S- 223/280/293 of BNS. & 15 Environment Protection Act -1986.

Raid was conducted on 20.11.2024 at 20.25 hrs., at the shop of one Uttam Panda at Menoka Dashakarma Bhandar situated at New Digha, Sabujer Hat under Digha PS and i) 3 packets Pick up Bags, namely Akshara Gold (Polystyrene, Approx 1 KG per packet) were seized .

6) Patashpur PS Case No 580/2024 Dt. 20.11.2024 U/S-223/280/293 of BNS. and 15 Environment Protection Act -1986

Raid was conducted on 20.11.2024 at 20.45 hrs at the shop of one Siba Nath Das at Manglamaro Bazar under Patashpur PS and (i) 100 nos small size thermocol round plate and (ii) 300 nos of small size thermocol square plate were seized.

7) Ramnagar PS Case No. 546/2024, dated. 21.11.2024, U/S 223/280/293 BNS & 15 of the Environment Protection Act, 1986 .

Raid was conducted on 21.11.24 at 12.15 hrs at the shop of one Nimai Maity at Ramnagar Bazar under PS Ramnagar and 7000 nos small and medium size thermocol round plate were seized.

8) Ramnagar PS Case No. 547/2024, dated. 21/11/2024, U/S 223/280/293 BNS & 15 of the Environment Protection Act, 1986

Raid was conducted on 21.11.24 at 12.25 hrs at the shop of one Nirmal Das of Bararanklua, P.S. Ramnagar and 1400 nos small and medium size thermocol round plate were seized.

Handwritten signature
Addl. Supdt. of Police (HQ)
Purba Medinipur

9) Contai PS Case No. 755/24 Dated. 21.11.24 U/S 223/280/293 BNS Act and 15 of Environment Protection Act 1986.

Raid was conducted on 21.11.24 at 18.15 hrs at the shop of one Padmolochan Hazra at Kunmarpur, P.S. Contai and 4000 pcs of small size thermocol plate (Round size) were seized.

10) Marishda PS Case no.- 415/2024 date - 21.11.2024 U/S - 223/280 of BNS and 15 Environment Protection Act 1986.

Raid was conducted on 21.11.24 at 19.15 hrs at the shop of one Goutam Kumar Maity at Marishda Bazar under Marishda PS and (i) 250 pieces of round shape Thermocol made bowl (ii) 150 pieces of round shape Thermocol made plate were seized.

11) Egra PS Case No- 760/2024 Date 21.11.2024 U/S 223/280 BNS & 15 of Environment Protection Act 1986.

Raid was conducted on 21.11.24 at 10.05 hrs at the shop of one Kedar Nandi at Kasba Egra under Egra PS and 1000 pieces of thermocol products were seized.

12) Bhupatinagar PS Case No-491 dated: 22.11.2024 U/S- 223/280/293 of BNS & 15 Environment Protection Act -1986

Raid was conducted on 22.11.24 at 12.15 hrs at the shop of one Shrikanta Malakar at School more under Bhupatinagar PS and (i) 500 (Five Hundred) pieces of round shape Polystyrene/Thermocol made bowl. (ii) 400 (Four hundred) pieces of square shape Polystyrene/Thermocol made bowl. (iii) 84 (Eighty four) pieces of Polystyrene/Thermocol sheets were seized.

13) Khejuri PS Case No- 555/24 dt. 22.11.24 U/S 280/223 BNS and 15 Environment Protection Act 1986.

Raid was conducted on 22.11.24 at 19.45 hrs at the shop of one Subhendu Bhunia at Chaltatalya, under Khejuri PS and 600 nos small and medium size thermocol round plate were seized.


Addl. Supdt. of Police (HQ)
Punjab, India

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION
NO.202/2024/EZ
(Earlier O. A. No.
1064/2024/PB)

In The Matter of:

News Item titled "Microplastic
in West Bengals Digha and
Odisha's Puri sea water at
alarming levels" Appearing in
the Times of India dated
04.08.2024

... Suo Motto

Versus

The State of West Bengal &
Ors.

... Respondent(s)

COUNTER AFFIDAVIT ON
BEHALF OF THE
RESPONDENT NUMBER 07,
THE DISTRICT MAGISTRATE &
COLLECTOR, PURBA
MIDNAPORE

SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal

Email: subho.advocate@gmail.com
(M): 9007035534.